

Factual Report in the matter of Rajendra Tiwari V/s Union of India& Ors. (OA No. 34/2025) as per the directions of Hon'ble NGT, Central Zone Bench, Bhopal

Background

In the case filed by Sh. Rajendra Tiwari V/s Union of India & Ors. before the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, the applicant Sh. Rajendra Tiwari has raised the issue regarding illegal operation of a Hotel named as "Indana Palace" at a distance of 95 meters from the boundary of Nahargarh Wildlife Sanctuary. It is also alleged that the commercial establishment of this project falls within the eco sensitive zone of the "Nahargarh Wildlife Sanctuary" and the project proponent has not obtained requisite permissions from National Board of Wild Life, State Forest Department, Rajasthan State Pollution Control Board and Central Ground Water Authority and the Hotel activity is being operated without having valid permission under the Environment (Protection) Act, 1986, the Air Act, 1981, the Water Act, 1974 and also without Wildlife clearance in view of EIA Notification, 2006. Further, it has also been alleged by the petitioner that Hot Air Balloon Ride is also being conducted by the Project Proponent inside the Forest Area without taking prior permission from the concerned authorities.

Order

Hon'ble NGT Central Zone Bench passed an order on 25.03.2025 and operative part of the order is as follows:

"1.The grievance of the applicant is illegal operation of Hotel Indana Palace by respondent no. 14 at the distance of 95 meters from the boundary of Nahargarh Wildlife Sanctuary and commercial establishment also falls within the Eco Sensitive Zone of Nahargarh Wildlife Sanctuary and further private respondent has not obtained requisite permission such as recommendations of National Wildlife

Board, permission from State Forest Department, Rajasthan State Pollution Control Board and Central Ground Water Authority and the impugned commercial establishment is being operated without there being requisite permission under Environment Protection Act, 1986, Water Act 1974, Air Act 1981 and also wildlife clearance in view of EIA Notification 2006, the questioned commercial establishment is situated at the distance of 95 meters from the boundary of Nahargarh Wildlife Sanctuary and falls within the periphery of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary. Further contention of the applicant is to stop the illegal commercial and non forest activities which is being carried out by the private respondent in the village Nangal Sunsawatan, Jaipur within the periphery of Eco Sensitive Zone of Nahargarh Wildlife Sanctuary.

5. *We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of :*
 - a. *One Representative from the Principal Chief Conservator of Forest-cum Chief Wildlife Warden, Forest Department, Government of Rajasthan (Rajasthan)*
 - b. *One Representative from the Regional Director (Western Region Jaipur), Central Ground Water Board, Jaipur (Rajasthan)*
 - c. *One Representative from the Rajasthan State Pollution Control Board, Jaipur (Rajasthan)*
 - d. *One Representative from the Member Secretary, National Wildlife Board, New Delhi.*
6. *The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*

Field Visit

The State Board being Nodal Agency in this matter, sought the nominations from departments involved in the committee constituted by Hon'ble NGT and following officials were nominated:

- (i) Sh. Mahesh Dutt Purohit, Scientist D, Sub Office Jaipur, Regional Office, Gandhinagar, MoEF&CC.

- (ii) Sh. Vijay Pal Singh, Deputy Conservator of Forests, (WL), Zoo, Jaipur.
- (iii) Smt. Pooja, Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North)
- (iv) Sh. Shashank P Singh, Sc-C, Central Ground Water Board, Western Region, Jaipur.

Copy of the nominations are enclosed and collectively marked as **Annexure-1**. The committee decided to visit the site on 14.05.2025 for the purpose of taking ground observations and analysis of official records of the Hotel Activity. It is pertinent to mention that the petitioner was also contacted telephonically to be present during the visit but he did not show up.

Observations

Following is the factual observation of the site visit:

- (i) The unit named as M/s Indana Palace is engaged in operation of a 118 room Hotel at Khasra No. 28-34, 130-135, Near Police check post Kunda, Jaipur Delhi Highway, Tehsil- Amber, District- Jaipur.
- (ii) As per the categorization of the State Board, Hotels (3 Star & Above) and/or Hotels having 100 rooms and above are covered under Red Category. The unit had submitted first application dated 15.10.2014 for Consent to Establish under the provisions of the Water Act, 1974 and the Air Act, 1981, which was granted vide State Board's letter dated 18.02.2015 for hotel activity for 118 rooms. Subsequently, unit applied for further Consent to Establish/Consent to Operate, which were disposed of by the RSPCB on merits. *At present, the unit is having valid Consent to Operate under the provisions of the Water Act, 1974 and the Air Act, 1981 dated 12.10.2022, valid till 31.03.2027 for Hotel activity*

for 118 rooms. Copy of the Consent to operate dated 12.10.2022 enclosed and marked as **Annexure- 2**.

- (iii) The unit has obtained NOC from CGWA for abstraction of 90 KLD ground water from 02 borewells, which is valid upto 01.07.2025. Unit has provided water meters at both the borewells. Copy of CGWA NOC enclosed and marked as **Annexure- 3**.
- (iv) The total built up area of the unit is less than 20,000 Square Meter (As per the approved map total built up area is 12988.25 Square Meter), therefore, unit does not require to obtain Environmental Clearance under the provisions of the EIA Notification dated 14.09.2006. Copy of approved Map of total built up area is enclosed and marked as **Annexure- 4**.
- (v) During the visit it was enquired by the committee from the hotel management that whether Air Safari with the help of Helicopters and Hot Air Ballon is being organized by them and it was found that no such facility is being provided by the hotel.
- (vi) With reference to the location of the project, It was reported by the representative of Forest Department that unit's premises falls outside the forest boundaries and falls within the Eco Sensitive Zone of Nahargarh Wildlife Sanctuary notified on 18.03.2019.
- (vii) As per the land allotment order issued from Jaipur Development Authority (JDA), land was allotted to the unit on 13.09.2011 for commercial purpose (Hotel activity). Copy of JDA land allotment order is attached and marked as **Annexure- 5**.
- (viii) That Zonal Master Plan of the Nahargarh Wild Life Sanctuary, referred above has been approved by the State Government which inter-alia says as under:-

“10.4 Existing Activity/Use

ESZ Notification dated 08-03-2019 prescribed regulations regarding new hotel, resort, commercial establishments, etc. This leads to the requirement of defining what is “existing.”

For purpose of ZMP for the ESZ, hotels, resorts, commercial establishments, etc. shall be considered as existing if they have any of the following issued prior to 08.03.2019 ESZ Notification of Nahargarh:

- 1. Electricity connection for non-agricultural use.*
- 2. Approval by Tourism Department as tourism unit.*
- 3. Conversion order/Patta for non-agricultural use.*
- 4. Building Plan approval.*
- 5. Order regarding change in landuse.*
- 6. Proof of deposition of tax as hotel, resort, commercial establishment, etc.*
- 7. CTE/CTO/Environmental Clearance.”*

(ix) Further, as per the circular dated 26.09.2023 issued from Forest, Environment & Climate Change Department, Govt. of Rajasthan regarding clarification of Hotels, resorts etc. it has been clarified that projects having any 07 listed documents (as mentioned above) prior to issue of Notification of Eco Sensitive Zone 13.03.20219 would be considered as existing. Copy of the circular enclosed and marked as **Annexure-6**.

(x) The unit under question is having 04 documents from the above list i.e. *Approval by Tourism Department as tourism unit, Conversion order/Patta for non-agricultural use, Building Plan approval, CTE/CTO/* issued prior to 08.03.2019 which confirms that the establishment was in existence prior to issuance of the

Notification dated 08.03.2019. The documents are attached and collectively marked as **Annexure-7**.

- (xi) With reference to legality of operating this hotel activity in light of the aforesaid notification dated 18.03.2019, it was observed that the hotel was constructed and was operational before the date of 18.03.2019 and as per the notification and Zonal Master Plan, the hotel activity is covered under regulated activities.
- (xii) The occupancy during visit of the joint committee on 14.05.2025 was of total 64 persons only (Guest-04 people and staff-60 people). Unit is having Sewage Treatment Plant (STP) for treatment of waste water generated from the unit. No discharge of treated or untreated waste water was observed within or outside the premises during visit. Treated waste water is being utilized for plantation within premises. Copy of occupancy report enclosed and marked as **Annexure- 8**.
- (xiii) It is also noteworthy that, the work related to defining the boundary of Nahargarh Wildlife Sanctuary is under review by the State Forest Department as the matter is sub judicial in **E.A. No. 06/2024 in O.A. No. 97/2022, Kamal Tiwari V/s Union of India & Ors pending before Hon'ble NGT, CENTRAL ZONAL BENCH, BHOPAL.**

In this regard, as per the representative of Forest Department, meetings were convened under the chairmanship of Principal Chief Conservator of Forests and Chief Wild Life Warden, Rajasthan, Jaipur on 07.01.2025, 21.01.2025 and 26.03.2025.

(Copy of the Minutes of Meeting dated 07.01.2025, 21.01.2025 and 26.03.2025 are enclosed and marked as **Annexure- 9**.)

Conclusion

- (I) The unit is being operated outside Forest Area and within ESZ of the sanctuary.
- (II) The Hotel was preexisting before the issuance of notification dated 18.03.2019.
- (III) The unit is operational after obtaining valid consent from the State Board under the provisions of the Water Act, 1974 and the Air Act, 1981 for the hotel activity for 118 rooms.
- (IV) The unit does not require to obtain Environmental Clearance under the provisions of the EIA Notification dated 14.09.2006.

Enclosures :

- (i) Letter dated 08.04.2025 issued from Forest Department nominating DCF (WL), Zoo, Jaipur, Letter dated 11.04.2025 issued from CGWA nominating Scientist-C, CGWB, Western Region, Jaipur, Email dated 30.04.2025 from MoEF&CC nominating Scientist-D, Sub-office, Jaipur and office order dated 09.04.2025 issued from RSPCB appointing RO, Jaipur (North) as OIC in the case **(Annexure-1)**.
- (ii) Copy of the Consent to operate dated 12.10.2022 **(Annexure-2)**.
- (iii) Copy of CGWA NOC **(Annexure-3)**.
- (iv) Copy of approved map for total Built up Area **(Annexure-4)**.
- (v) Copy of JDA land allotment order **(Annexure-5)**.
- (vi) Circular dated 26.09.2023 **(Annexure - 6)**.
- (vii) Documents issued prior to 08.03.2019 **(Annexure - 7)**.
- (viii) Copy of occupancy report **(Annexure-8)**.
- (ix) Copy of the Minutes of Meeting dated 07.01.2025, 21.01.2025 and 26.03.2025 **(Annexure - 9)**.

(x) Photographs taken during the field visit (**Annexure -10**).

			
(Mahesh Dutt Purohit)	(Vijay Pal Singh)	(Pooja)	(Shashank Pratap Singh)
Scientist-D, Sub-office, Jaipur, Regional Office Gandhinagar, MoEF&CC	Deputy Conservator of Forests, Wild Life (Zoo), Jaipur.	Regional Officer, Rajasthan State Pollution Control Board, Jaipur (North)	Scientist-C, CGWB, Western Region, Jaipur



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No.: 0141-2716877

No. F.10 (737) RPCB/Legal/NGT/2025/ 51-54

Date: 09/04/2025

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (North).
Mobile No.: 7073581777
Email: [rorpcb.jaipur\[at\]gmail\[dot\]com](mailto:rorpcb.jaipur[at]gmail[dot]com)

Subject – Regarding the Hon'ble National Green Tribunal (CZ), Bhopal order dated 25.03.2025 passed in Original Application No. 34/2025 (CZ), Rajendra Tiwari V/s Union of India & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT (CZ), Bhopal has passed an order dated 25.03.2025 and directed inter-alia as follow:-

"5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

- (i) One Representative from the Principal Chief Conservator of Forest-cum Chief Wildlife Warden, Forest Department, Government of Rajasthan(Rajasthan)**
 - (ii) One Representative from the Regional Director (Western Region Jaipur), Central Ground Water Board, Jaipur (Rajasthan)**
 - (iii) One Representative from the Rajasthan State Pollution Control Board, Jaipur (Rajasthan)**
 - (iv) One Representative from the Member Secretary, National Wildlife Board, New Delhi.**
- 6. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.**

In light of the aforesaid order dated 25.03.2025, you are hereby nominated as member of the committee as well as Nodal officer on behalf of the RSPCB with the direction to ensure compliance of the Hon'ble NGT(CZ) , Bhopal order dated 25.03.2025. Copy of the aforesaid order dated 25.03.2025 is being enclosed for ready reference.

Encls -As above

(Sharda Pratap Singh)
Member Secretary

Copy to following for information/necessary action –

1. Principal Chief Conservator of Forest-cum Chief Wildlife Warden, Forest Department, Aranya Bhawan , Jaipur.
2. Regional Director, Western Region, Central Ground Water Board, Jaipur.
3. Member Secretary, National Wildlife Board, New Delhi.



Signature valid

Digital Signed by Sharda Pratap Singh
Designation : Member Secretary
Date: 2025.04.08 10:39:58 IST
Reason: Approved Member Secretary

oll

Regarding Original Application No. 34/2025(CZ), Rajendra Tiwari V/s Union of India & Ors.

Bhushan Ramkrishna Lamsoge <rdcgwa-cgwb@nic.in>

Wed, Apr 9, 2025 at 12:21 PM

To: CGWA Legalcell <cgwa-legalcell@gov.in>

Cc: RO RSPCB Jaipur North <rorpcb.jaipur@gmail.com>, "pccf.cwlv.forest" <pccf.cwlv.forest@rajasthan.gov.in>, secy-moef <secy-moef@nic.in>, HO RSPCB Legal <legal.rpcb@gmail.com>, VINOD KUMAR DHAUNDIYAL <vk.dhaundiyaal-cgwb@gov.in>, T B N Singh <mcgwa-cgwb@gov.in>, M S Rathore <rdwr-cgwb@nic.in>

महोदया /महोदय,

As per tailing email One Representative from the Regional Director (Western Region Jaipur), Central Ground Water Board, Jaipur (Rajasthan) shall be nominated regarding the NGT case cited in subject line.

As per the order, The State PCB will be the nodal agency for coordination and logistic support. The Committee is directed to visit the site and submit the factual and action taken report within six weeks.

Please examine and issue directions to concerned accordingly.

सस्नेह / With regards

डॉ भूषण रा. लामसोगे / Dr. Bhushan R. Lamsoge

वैज्ञानिक D / Scientist D and Head of Office

9422810805

केंद्रीय भूमि जल प्राधिकरण Central Ground Water Authority

जल शक्ति मंत्रालय, भारत सरकार Ministry of Jal Shakti, Govt. of India

ओलोफ पाल्मे मार्ग, हाज खास, IIT दिल्ली के पास, नई दिल्ली- 110016

Olof Palme Marg, Sector 3, Hauz Khas, adjacent to IIT Delhi,

New Delhi - 110016

e-mail: cgwa@nic.in, rdcgwa-cgwb@nic.in---- On Wed, 09 Apr 2025 12:02:26 +0530 **HO RSPCB Legal** <legal.rpcb@gmail.com> wrote ---

[Quoted text hidden]

2 attachments**NGT order OA 34 of 2025.pdf**

244K

**doc03339120250409120053.pdf**

442K

F.No. WL-1/56/2025-WL

भारत सरकार/ Government of India

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

Ministry of Environment, Forest and Climate Change

वन्यजीव प्रभाग/ Wildlife Division

**6th Floor, Vayu Wing,
Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi – 110003.**

Dated: 28.04.2025

**The Deputy Inspector General of Forests,
Sub-office, Jaipur of
Regional Office, Gandhinagar.
Ministry of Environment, Forest and Climate Change,
Jaipur – Rajasthan**

Email: iro.jaipur-mefcc@gov.in

Sub: OA No. 34/2025 (CZ) in the matter of Rajendra Tiwari Vs. UOI & ors. before NGT (CZ), Bhopal -reg.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT (CZ), Bhopal vide order dated 25.03.2025 passed an Order and directed *inter-alia* as follows:

"5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

- (i) One Representative from the Principal Chief Conservator of Forest-cum Chief Wildlife Warden, Forest Department, Government of Rajasthan(Rajasthan)*
- (ii) One Representative from the Regional Director (Western Region Jaipur), Central Ground Water Board, Jaipur (Rajasthan)*
- (iii) One Representative from the Rajasthan State Pollution Control Board, Jaipur (Rajasthan)*
- (iv) One Representative from the Member Secretary, National Wildlife Board, New Delhi.*

6. *The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*”

Copy of the Order dated 25.03.2025 is being enclosed for ready reference.

In compliance of the above directions, the competent authority has nominated Deputy Inspector General of Forests, Sub-office, Jaipur of the Regional Office, Ministry of Environment, Forest and Climate Change as the representative of the Joint Committee on behalf of the Member Secretary, National Board for Wild Life.

The undersigned is directed to request for follow-up action in this regard.

Yours faithfully,



(Dr. Sudheer Chintalpati)

Scientist E

Email: sudheer.ch@gov.in

Copy to: Rajasthan State Pollution Control Board, Jaipur.



RO RSPCB Jaipur North <rorpcb.jaipur@gmail.com>

OA No. 34/2025 (CZ) in the matter of Rajendra Tiwari Vs. UOI & ors. before NGT (CZ), Bhopal- reg.

ACHIN SINGHAL <achin.singhal@nic.in>

Wed, Apr 30, 2025 at 11:25 AM

To: Regional Office Jaipur <iro.jaipur-mefcc@gov.in>, member-secretary <member-secretary@rpcb.nic.in>, rorpcbjaipur <rorpcb.jaipur@gmail.com>

Cc: Rakesh Kumar Jagenia <digwl-mefcc@gov.in>, SUDHEER CHINTALAPATI <sudheer.ch@gov.in>, Ananya Banerjee <ananya.banerjee21@govcontractor.in>

In continuation to the earlier mail, it is requested that, in place of DIGF, Sub-office, Jaipur, Scientist D, Sub-office, Jaipur is nominated as representative of MS, NBWL.

This has approval of the Competent Authority.

सादर / Regards,

अचिन सिंघल (अधिवक्ता) /Achin Singhal (Advocate)

विधिक सहयोगी /Legal Associate

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय/Ministry of Environment, Forest and Climate Change

भारत सरकार/Govt. of India

---- On Mon, 28 Apr 2025 10:51:42 +0530 **ACHIN SINGHAL** <achin.singhal@nic.in> wrote ---

[Quoted text hidden]

2 attachments

 **Order dated 25.03.2025.pdf**
244K

 **Letter.pdf**
1170K

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

फोन नम्बर: 0141-2700151 अरण्य भवन, जालाना संरक्षणाधिक क्षेत्र, जयपुर ई-मेल: pccf.cwlv.forest@rajasthan.gov.in
क्रमांक: एफ.8(12)2025/ई-3571-7288001/विधि/मुवजीप्र दिनांक:
निमित्त,

उप वन संरक्षक (वन्यजीव),
चिड़ियाघर, जयपुर।

विषय:- माननीय राष्ट्रीय हरित अधिकरण, सेंट्रल जोन वेंच अधिकरण, भोपाल में लंबित मूल
प्रार्थना-पत्र संख्या 34/2025 (CZ) श्री राजेंद्र तिवारी बनाम यूनियन ऑफ
इंडिया एंड अदर्स।

संदर्भ :- क्षेत्रीय अधिकारी, रीजनल कार्यालय (उत्तर), राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,
जयपुर का पत्रांक 33-35 दिनांक 04.04.2025

महोदय,

विषयांकित प्रकरण में संदर्भित पत्र की प्रति प्रेषित कर लेख है कि माननीय राष्ट्रीय हरित
अधिकरण, भोपाल द्वारा मूल प्रार्थना-पत्र संख्या 34/2025 (CZ) राजेंद्र तिवारी बनाम यूनियन ऑफ
इंडिया एंड अदर्स में पारित आदेश दिनांक 23.03.2025 के पैरा संख्या 5 में उल्लेखित संयुक्त समिति
गठन करने की पालना में इस कार्यालय द्वारा प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव
प्रतिपालक, राजस्थान, जयपुर की ओर से आपको प्रतिनिधि मनोनित किया जाता है।
संलग्न - उपरोक्तानुसार।

भवदीया,

(शिखा मेहरा)

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर
दिनांक:

क्रमांक: एफ.8(12)2025/ई-3571-7288001/विधि/मुवजीप

प्रतिलिपि:- क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर संदर्भित पत्र के क्रम में
सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

Signature Not Verified

Digitally Signed by Shikha Mehra
Designation : Principal Chief
Conservator Of Forest
Date : 08-04-2025 09:46:11



Head Office HBC
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840



Registered

File No : F(HDF)/JAIPUR(Amber)/22(1)/2017-2018/3045-3047

Order No : 2022-2023/HBC/2598

Date: Oct 12 2022 9:38AM

Unit Id : 56377

M/s Waves Hotel and Estates (P) Ltd.

801, Hub-Town Solaris, N.S. Phadke MArg, Near Andheri

Flyover, Off. Telli Galli, Andheri East, Mumbai-400 069 ,

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 28/04/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **waves Hotels and Estates (p) Ltd. plant** situated at **Khasra No 28 to 34 130 to 135 Near Police Checkpost Kunda, Jaipur Delhi Highway, village Nangal Susavtan nangal susavtan Tehsil:Amber District:JAIPUR** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **28/04/2022** to **31/03/2027** .
 - 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:
- | Particular | Type | Quantity with Unit |
|------------------|----------|--------------------|
| HOTEL ACTIVITIES | Activity | 118.00 ROOMS |
- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
 - 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid

Digitally signed by **Shahavir Mehta**
 Date: 2022.10.12 9:38:10 IST
 Reason: Self-Attested
 Location:





Head Office HBC
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840

Registered

File No : F(HDF)/JAIPUR(Amber)/22(1)/2017-2018/3045-3047

Order No : 2022-2023/HBC/2598

Date: Oct 12 2022 9:38AM

Unit Id : 56377

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	80.000	28.000	42.000 On Land For Plantation/Horticulture/Other uses

- 5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Two Boiler(400KG/HR EACH)	ADEQUATE STACK HEIGHT	SO2 NOx	600 mg/Nm3 300 mg/Nm3
Two D.G.Set(625KVA EACH)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environvent (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under:

Signature valid

Digitally signed by Mahavir Mehta
Date: 2022.10.12 9:38:10 IST
Reason: Self signed
Location:





Head Office HBC
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840

Registered

File No : F(HDF)/JAIPUR(Amber)/22(1)/2017-2018/3045-3047

Order No : 2022-2023/HBC/2598

Date: Oct 12 2022 9:38AM

Unit Id : 56377

Parameters	Standards
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Total Suspended Solids	Not to exceed 50 mg/l
Phosphate as P	Not to exceed 1.0 mg/l

- 7 That all necessary permission shall be obtained from District administration, Jaipur and Government of Rajasthan related to the operation of hotel with 118 rooms at Khasra No. 28 to 34 & 130 to 135, near police checkpost, Kunda, Jaipur Delhi Highway, Village- Nangal Susavtan, Tehsil-Amber, Jaipur, Rajasthan.
- 8 That if the project cost exceeds Rs. 80.00 Crore, the unit shall take/obtain modification in consent after paying fee as applicable.
- 9 That this Consent to Operate is valid for hotel with 118 rooms (108 rooms and 10 villas).
- 10 That the Hotel shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.09.2006 for any such activity which attracts Environmental Clearance under the provisions EIA Notification dated 14.09.2006.
- 11 That the total water consumption for entire project shall not exceed 160 KLD (Fresh-90 KLD + STP treated water- 70 KLD).
- 12 That fresh water requirement shall be met from groundwater with prior permission from CGWA.
- 13 That the water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, waste water generation (inlet and outlet of STP). Daily record of the same shall be maintained and be submitted to the Board.
- 14 That Sewage Treatment Plant (STP) of capacity 100 KLD shall be maintained to treat the wastewater generated to the tune of 80KLD.
- 15 That entire STP treated domestic waste water shall be utilized for flushing/plantation/landscapingetc. within the premises and no waste water shall be discharged outside the premises in any case.
- 16 That all possible efforts shall be made for minimization of use of fresh water and unit shall construct and maintain scientific designed rain water harvesting structure of adequate capacity and nos.
- 17 That hotel shall maintain proper oil and grease trap(s) for kitchen wastewater.

Signature valid

Digitally signed by Sahavir Mehta
Date: 2022.10.12 9:38:10 IST
Reason: Self Attested
Location:





Head Office HBC
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840

Registered

File No : F(HDF)/JAIPUR(Amber)/22(1)/2017-2018/3045-3047

Order No : 2022-2023/HBC/2598

Date: Oct 12 2022 9:38AM

Unit Id : 56377

- 18 That adequate air pollution control measures shall be maintained with the DG Sets: 2 x 625 KVA and Steam Boiler: 2 x 400 kg/hr and additional source of Air/Water pollution shall not be installed without prior Consent to Establish from the State Board.
- 19 That priority shall be given for the use of cleaner fuel in air sources i.e. having low sulphur percentage and provide adequate PCM.
- 20 That the compliance of ambient air quality standards in respect of noise as prescribed under the Environment (Protection) Act and Rules made therein shall be ensured.
- 21 That the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016; Solid Waste Management Rules, 2016; Plastic Waste Management Rules 2016; Construction and Demolition Waste Management Rules 2016; Bio-Medical Waste Management Rules, 2016 and E- Waste Management Rules, 2016, shall be complied.
- 22 That the CPCB guidelines /mechanism prescribed for Hotel/Restaurant etc. prepared in compliance with the Hon'ble NGT order dated 19.09.2019 in the matter of OA no. 400/2017, shall be strictly complied.
- 23 That the plantation of local species in the 33% of total area of the project shall be carried out.
- 24 That energy conservation measures like installation of CFLs/FLs/LEDs for lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning.
- 25 That used CFL/FLs/LEDs should be properly collected and disposed off/sent for re-cycling as per prevailing rules/guidelines issued by regulatory authority. Use of solar panels also be done to the extent possible.
- 26 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF&CC), Government of India, notification dated 12.08.2021 shall be used in the industry/unit premises.
- 27 That in case, it is found during post inspection, the Hotel has flouted conditions of Consent to Operate or inadequate pollution control measures, necessary action u/s 33 A of the Water Act, 1974, section 31A of the Air Act, 1981 or section of the Environment (Protection) Act, 1986 shall be taken.
- 28 That half yearly compliance report of all the above conditions shall be submitted by the Hotel to the State Board.
- 29 That this Consent to Operate shall be subject to compliance of any direction or order passed by Court of Law in the matter.

Signature valid

Digitally signed by Mahavir Mehta
Date: 2022.10.12 9:38:10 IST
Reason: Self-attested
Location:





Head Office HBC
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840

Registered

File No : F(HDF)/JAIPUR(Amber)/22(1)/2017-2018/3045-3047

Order No : 2022-2023/HBC/2598

Date: Oct 12 2022 9:38AM

Unit Id : 56377

- 30 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 31 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 32 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 33 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 34 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 35 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 36 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 37 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001(as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001(as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 38 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

Signature valid

Digitally signed by Mahavir Mehta
Date: 2022.10.12 9:38:10 IST
Reason: Self signed
Location:





Head Office HBC
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-2716840

Registered

File No : F(HDF)/JAIPUR(Amber)/22(1)/2017-2018/3045-3047

Order No : 2022-2023/HBC/2598

Date: Oct 12 2022 9:38AM

Unit Id : 56377

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[HBC]

(A): Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur (N) to ensure compliance of consent conditions.
- 2 Master File.

Group Incharge[HBC]

Signature valid

Digitally signed by Mahavir Mehta
Date: 2022.10.12 9:38:10 IST
Reason: Self-Attested
Location:





भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Hotel Indana Palace		
Project Address:	Khasra No. 28-34 And 130-135, Near Police Check Post Kunda, Amber, Jaipur		
Village:	Nagal Susawatan	Block:	Amber
District:	Jaipur	State:	Rajasthan
Pin Code:			
Communication Address:	Mr. Kapil Pandey \ Indana Palace Jaipur Kukas Jaipur-delhi Highway. Jaipur-302028 Rajasthan, India, Indana Palace Jaipur Kukas Jaipur-delhi Highway. Jaipur-302028 Rajasthan, India, Amber, Jaipur, Rajasthan - 302028		
Address of CGWB Regional Office :	Central Ground Water Board Western Region, 6-a, Jhalana Doongri, Jaipur, Rajasthan - 302004		

1. NOC No.:	CGWA/NOC/INF/REN/1/2023/8055	2. Date of Issuance	28/07/2023									
3. Application No.:	21-4/12351/RJ/INF/2018	4. Category: (GWRE 2022)	Over Exploited									
5. Project Status:	Existing Ground Water	6. NOC Type:	Renewal									
7. Valid from:	02/07/2023	8. Valid up to:	01/07/2025									
9. Ground Water Abstraction Permitted:												
Fresh Water		Saline Water		Dewatering		Total						
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year					
90.00	32850.00											
10. Details of ground water abstraction /Dewatering structures												
Total Existing No.:4							Total Proposed No.:0					
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	4	0	0	0	0	0	0	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):	348300.00											
12. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism					
							Manual	DWLR**	DWLR With Telemetry			
**DWLR - Digital Water Level Recorder	1						0	1	0			

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCE list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY
Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011

Phone: (011) 23383561 Fax: 23382051, 23386743

Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये
SAVE WATER - SAVE LIFE

Receipt

(As per the guideline Gazette Notification S.O. 3281(E) regarding the New Guidelines dated 24.09.2020 of CGWA, MoJS, Govt. of India)
<https://cgwa-noc.gov.in>

Application No.:	21-4/12351/RJ/INF/2018		
Name of Firm:	HOTEL INDANA PALACE		
AppType Category:	Hotel		
Application Type:	Infrastructure		
PAN/GSTIN No. of Firm/Individual:	/		

S N	Description	Amount (Rs.)
1.	Application Processing Fee	5000.00
2.	Ground Water Abstraction /Restoration charges	348300.00
3.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
4.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	10000.00
Rs. Rupees Three Lakh Sixty Three Thousand Three Hundred Only		363300.00

This is an system generated invoice, hence, does not require ink signed.

CENTRAL GROUND WATER AUTHORITY



Ministry of Jal Shakti
Department of Water Resources, River Development & Ganga Rejuvenation
Central Ground Water Board, Western Region
Central Ground Water Authority
6-A, Jhalana Doongri, Jaipur – 302004 (Rajasthan)
Email :- rdwr-cgwb@nic.in, Phone: – 0141-2706338

File No : 21-4/12351/RJ/INF/2018- 408.

Dated : 18/8/2023.

To,
M/s. HOTEL INDANA PALACE
KHASRA NO. 28-34 and 130-135, NEAR POLICE CHECK POST KUNDA
Block – Amber
Jaipur, Rajasthan – 302028

Sub :- Corrigendum in NOC for Ground Water withdrawal to M/s. M/s. HOTEL INDANA PALACE in respect of their Infrastructural project located at Khasra No. 28-34 and 130-135, Near Police Check Post Kunda, Block – Amber, Jaipur, Rajasthan reg.

Kindly refer to NOC for groundwater withdrawal issued wide NOC No. CGWA/NOC/INF/REN/1/2023/8055, dated 28.07.2023. In the partial modification, the details of the Ground Water Abstraction Structures mentioned in the item no. 09 may read as follows :

Abstraction Structure*	Total Existing No : 04					Total Proposed No : 0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
	0	0	02	0	0	0	0	0	0	0

*DW - Dug Well, DCB –Dug cum Bore Well, BW - Bore Well, TW -Tube Well, MP - Mine Pit.

All other items and conditions mentioned in the NOC No. CGWA/NOC/INF/REN/1/2023/8055, dated 28.07.2023 shall remain unchanged. Groundwater Abstraction/ Restoration charges will be imposed w.e.f. 24.09.2020 as per CGWA guidelines.

18/8/23

(Regional Director)

Copy to -

1. Central Ground Water Authority, 18/11, Jamnagar House, Mansingh Road, New Delhi – 110011.
2. Guard Files, 2023-24.

(Regional Director)

Patna Cum Hotel Approval



जयपुर विकास प्राधिकरण, जयपुर

शहरी जमाबंदी के आधार पर (वाणिज्यिक) होटल प्रयोजनों के लिए
जातेदारों योजना के अन्तर्गत भूमिका एकल पट्टा-विलेख



उपस्थान भू-संपत्ति अधिनियम, 1956 की धारा 90ख के प्रावधानों के अन्तर्गत आर्षदित भू-उपयोग हेतु।

एक इकरारनामा जो आज दिनांक 12.11.2011 को, आर्षदित/विक्रय-पत्र संख्या 197/2011 तम
जयपुर विकास प्राधिकरण के राज्यपाल जिन्हें इसके परचात मूखण्ड का सम्बन्धित किया गया है और दूसरी
पक्ष में जयपुर होटल एण्ड एस्टेट प्रा. लि. जरिये निदेशक श्री सुनील कुमार शुक्ला पुत्र श्री देवराज मुन्देरा स.ज.
जयपुर 141, गुन्दा हाउस जवाहर नगर, गोरगांव (परिसर) मुन्दा-62 (जिला) जयपुर के परचात इट्टेदार कह कर
तय्यार किया गया है और इस दायत में जहाँ कहीं प्रकृत से वित्तों अर्थ निकलने के उद्देश्य से, निर्वाहक,
नरक, मन्तरेषि और मुन्दाकीन अलैह भी सम्मिलित होंगे। (संक्षेप लिखा गया है।)

इस बात का तात्पर्य है कि राजस्थान पर्यटन इकाई नीति 2007 के अन्तर्गत जयपुर में नियमन राशि एवं विकास
पत्र का मुन्दा रखा गया है। (और जिसकी रसीद सरकार द्वारा स्वीकार करती है) और इन्हें उल्लेखित शर्तों
के अन्तर्गत जयपुर इट्टेदार द्वारा निर्धारित तथा पालन किए जाने वाले नियमों के अन्तर्गत इन्हें द्वारा इट्टेदार को
अनुमति दे दी गई है जो इनके साथ उक्त मूखण्ड कहें और सम्बन्धित किया गया है। का नियमन और पुनः
पर्यटन करती है जो ग्राम नगर सुभाषतान तहसील आनेर जिला जयपुर के अन्तर्गत नम्बर 28, 29, 30, 31, 32, 33,
34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000, 1001, 1002, 1003, 1004, 1005, 1006, 1007, 1008, 1009, 1010, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1020, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1030, 1031, 1032, 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1040, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1050, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1060, 1061, 1062, 1063, 1064, 1065, 1066, 1067, 1068, 1069, 1070, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079, 1080, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1090, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1160, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1170, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1180, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1190, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1200, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1270, 1271, 1272, 1273, 1274, 1275, 1276, 1277, 1278, 1279, 1280, 1281, 1282, 1283, 1284, 1285, 1286, 1287, 1288, 1289, 1290, 1291, 1292, 1293, 1294, 1295, 1296, 1297, 1298, 1299, 1300, 1301, 1302, 1303, 1304, 1305, 1306, 1307, 1308, 1309, 1310, 1311, 1312, 1313, 1314, 1315, 1316, 1317, 1318, 1319, 1320, 1321, 1322, 1323, 1324, 1325, 1326, 1327, 1328, 1329, 1330, 1331, 1332, 1333, 1334, 1335, 1336, 1337, 1338, 1339, 1340, 1341, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1353, 1354, 1355, 1356, 1357, 1358, 1359, 1360, 1361, 1362, 1363, 1364, 1365, 1366, 1367, 1368, 1369, 1370, 1371, 1372, 1373, 1374, 1375, 1376, 1377, 1378, 1379, 1380, 1381, 1382, 1383, 1384, 1385, 1386, 1387, 1388, 1389, 1390, 1391, 1392, 1393, 1394, 1395, 1396, 1397, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1407, 1408, 1409, 1410, 1411, 1412, 1413, 1414, 1415, 1416, 1417, 1418, 1419, 1420, 1421, 1422, 1423, 1424, 1425, 1426, 1427, 1428, 1429, 1430, 1431, 1432, 1433, 1434, 1435, 1436, 1437, 1438, 1439, 1440, 1441, 1442, 1443, 1444, 1445, 1446, 1447, 1448, 1449, 1450, 1451, 1452, 1453, 1454, 1455, 1456, 1457, 1458, 1459, 1460, 1461, 1462, 1463, 1464, 1465, 1466, 1467, 1468, 1469, 1470, 1471, 1472, 1473, 1474, 1475, 1476, 1477, 1478, 1479, 1480, 1481, 1482, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1491, 1492, 1493, 1494, 1495, 1496, 1497, 1498, 1499, 1500, 1501, 1502, 1503, 1504, 1505, 1506, 1507, 1508, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1517, 1518, 1519, 1520, 1521, 1522, 1523, 1524, 1525, 1526, 1527, 1528, 1529, 1530, 1531, 1532, 1533, 1534, 1535, 1536, 1537, 1538, 1539, 1540, 1541, 1542, 1543, 1544, 1545, 1546, 1547, 1548, 1549, 1550, 1551, 1552, 1553, 1554, 1555, 1556, 1557, 1558, 1559, 1560, 1561, 1562, 1563, 1564, 1565, 1566, 1567, 1568, 1569, 1570, 1571, 1572, 1573, 1574, 1575, 1576, 1577, 1578, 1579, 1580, 1581, 1582, 1583, 1584, 1585, 1586, 1587, 1588, 1589, 1590, 1591, 1592, 1593, 1594, 1595, 1596, 1597, 1598, 1599, 1600, 1601, 1602, 1603, 1604, 1605, 1606, 1607, 1608, 1609, 1610, 1611, 1612, 1613, 1614, 1615, 1616, 1617, 1618, 1619, 1620, 1621, 1622, 1623, 1624, 1625, 1626, 1627, 1628, 1629, 1630, 1631, 1632, 1633, 1634, 1635, 1636, 1637, 1638, 1639, 1640, 1641, 1642, 1643, 1644, 1645, 1646, 1647, 1648, 1649, 1650, 1651, 1652, 1653, 1654, 1655, 1656, 1657, 1658, 1659, 1660, 1661, 1662, 1663, 1664, 1665, 1666, 1667, 1668, 1669, 1670, 1671, 1672, 1673, 1674, 1675, 1676, 1677, 1678, 1679, 1680, 1681, 1682, 1683, 1684, 1685, 1686, 1687, 1688, 1689, 1690, 1691, 1692, 1693, 1694, 1695, 1696, 1697, 1698, 1699, 1700, 1701, 1702, 1703, 1704, 1705, 1706, 1707, 1708, 1709, 1710, 1711, 1712, 1713, 1714, 1715, 1716, 1717, 1718, 1719, 1720, 1721, 1722, 1723, 1724, 1725, 1726, 1727, 1728, 1729, 1730, 1731, 1732, 1733, 1734, 1735, 1736, 1737, 1738, 1739, 1740, 1741, 1742, 1743, 1744, 1745, 1746, 1747, 1748, 1749, 1750, 1751, 1752, 1753, 1754, 1755, 1756, 1757, 1758, 1759, 1760, 1761, 1762, 1763, 1764, 1765, 1766, 1767, 1768, 1769, 1770, 1771, 1772, 1773, 1774, 1775, 1776, 1777, 1778, 1779, 1780, 1781, 1782, 1783, 1784, 1785, 1786, 1787, 1788, 1789, 1790, 1791, 1792, 1793, 1794, 1795, 1796, 1797, 1798, 1799, 1800, 1801, 1802, 1803, 1804, 1805, 1806, 1807, 1808, 1809, 1810, 1811, 1812, 1813, 1814, 1815, 1816, 1817, 1818, 1819, 1820, 1821, 1822, 1823, 1824, 1825, 1826, 1827, 1828, 1829, 1830, 1831, 1832, 1833, 1834, 1835, 1836, 1837, 1838, 1839, 1840, 1841, 1842, 1843, 1844, 1845, 1846, 1847, 1848, 1849, 1850, 1851, 1852, 1853, 1854, 1855, 1856, 1857, 1858, 1859, 1860, 1861, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1869, 1870, 1871, 1872, 1873, 1874, 1875, 1876, 1877, 1878, 1879, 1880, 1881, 1882, 1883, 1884, 1885, 1886, 1887, 1888, 1889, 1890, 1891, 1892, 1893, 1894, 1895, 1896, 1897, 1898, 1899, 1900, 1901, 1902, 1903, 1904, 1905, 1906, 1907, 1908, 1909, 1910, 1911, 1912, 1913, 1914, 1915, 1916, 1917, 1918, 1919, 1920, 1921, 1922, 1923, 1924, 1925, 1926, 1927, 1928, 1929, 1930, 1931, 1932, 1933, 1934, 1935, 1936, 1937, 1938, 1939, 1940, 1941, 1942, 1943, 1944, 1945, 1946, 1947, 1948, 1949, 1950, 1951, 1952, 1953, 1954, 1955, 1956, 1957, 1958, 1959, 1960, 1961, 1962, 1963, 1964, 1965, 1966, 1967, 1968, 1969, 1970, 1971, 1972, 1973, 1974, 1975, 1976, 1977, 1978, 1979, 1980, 1981, 1982, 1983, 1984, 1985, 1986, 1987, 1988, 1989, 1990, 1991, 1992, 1993, 1994, 1995, 1996, 1997, 1998, 1999, 2000, 2001, 2002, 2003, 2004, 2005, 2006, 2007, 2008, 2009, 2010, 2011, 2012, 2013, 2014, 2015, 2016, 2017, 2018, 2019, 2020, 2021, 2022, 2023, 2024, 2025, 2026, 2027, 2028, 2029, 2030, 2031, 2032, 2033, 2034, 2035, 2036, 2037, 2038, 2039, 2040, 2041, 2042, 2043, 2044, 2045, 2046, 2047, 2048, 2049, 2050, 2051, 2052, 2053, 2054, 2055, 2056, 2057, 2058, 2059, 2060, 2061, 2062, 2063, 2064, 2065, 2066, 2067, 2068, 2069, 2070, 2071, 2072, 2073, 2074, 2075, 2076, 2077, 2078, 2079, 2080, 2081, 2082, 2083, 2084, 2085, 2086, 2087, 2088, 2089, 2090, 2091, 2092, 2093, 2094, 2095, 2096, 2097, 2098, 2099, 2100, 2101, 2102, 2103, 2104, 2105, 2106,

- लीजधारक राक्षम अधिकारी को शीघ्र व तमाम साधारण विशेष और स्थानीय कर गरा छाज और लागू करेगा जो उक्त जमीन या उसके किसी भाग के संबंध में या उस पर बनाई गयी किसी इमारत या इमारतों बाह्य गृहों या इन तागीरों के संबंध में या उस पर समय आयव किये या लगाये गये है और काबिल अदा होगी।
- पट्टेदार द्वारा आवंटन पत्र की शर्तों एवं पट्टे की उपरोक्त शर्तों की पूर्ण पालना की जावेगी। यदि किसी भी शर्त या शर्तों का उल्लंघन किया गया तो उक्त भूखण्ड एवं उस पर बने हुए भवन, यदि कोई हो, सहित उक्त भूखण्ड बिना किसी मुआवजे की राशि के अधिग्रहण कर लिया जावेगा।
- यदि पट्टा विलेख जारी होने के उपरान्त यह तथ्य सामने आते है कि गलत तथ्यों के अधिग्रहण पर या कार्यालय के कारण तथ्यों के विपरीत सहवन से लीजडीड जारी हो गया है, तो उसे विधिक प्रक्रिया अपनाकर प्राधिकरण द्वारा निरस्त किया जा सकेगा।



..... / - रुपये प्रति वर्गगज की रकम प्रत्येक अक्षा में निर्धारित स्थानों और तारीखों पर अपने-अपने हस्ताक्षर कर दिये हैं। अतएव स्टाम्प रुपये 1000/- 20/- स्टाम्प नम्बर 9482-8। संख्या 1-1-1 वैशिशिख पट्टा इसके साथ लगाये जाते है।

पूर्व..... पश्चिम.....	प्लॉट की संख्या यदि कोई हो.....	पूर्व	स्थान
सीमा..... उत्तर..... दक्षिण.....	योजना का नाम ग्राम	पश्चिम	मानविक
नोंगल सुरावतान तहसील आगेर जिला जयपुर	कुल 13 प्लॉट्स 28, 29, 30, 31, 32, 33, 34, 130, 131, 132, 133, 134	उत्तर	संलग्न
में से होटल प्रयोजन हेतु 22489.28 वर्ग फीट	गैरर्स वेवज होटल्स एण्ड एस्टेट	दक्षिण	है।
प्रा.लि. जरिये निदेशक श्री पारस डी. गुन्देचा पुत्र श्री देवराज गुन्देचा			

इसके साक्षी के रूप में इसके पक्षकारों ने इसके साक्षी प्रत्येक अक्षा में निर्धारित स्थानों और तारीखों पर अपने-अपने हस्ताक्षर कर दिये हैं।
राजस्थान सरकार की ओर से

आज सन 2011.....के माह.....दिन.....वें
दिन श्री उपायुक्त जयपुर राक्षम अधिकारी,
जयपुर विकास प्राधिकरण, जोन-10 जयपुर ने निम्न की
उपरिस्थिति में जयपुर में हस्ताक्षर किये -

साक्षी :-

1. नाम - श्री सतीश गुप्ता
पुत्र - श्री एन. राम प्रसाद गुप्ता
व्यवसाय - जयपुर विकास प्राधिकरण
निवास स्थान - कर्मचारी, जयपुर

2. नाम - श्री केदार प्रसाद गुप्ता
पुत्र - श्री वि. क. माला गुप्ता
व्यवसाय - पेंशनियर कर्मचारी
निवास स्थान - पेंशनियर कर्मचारी

उप पंजीयक
जयपुर-प्रथम

आज.....सन 2011.....को
निम्नलिखित की उपस्थिति में उक्त मैसर्स वेवज होटल्स
एण्ड एस्टेट प्रा.लि. जरिये निदेशक श्री पारस डी. गुन्देचा
पुत्र श्री देवराज गुन्देचा लीजधारक द्वारा कार्यालय,
जयपुर विकास प्राधिकरण, जयपुर में हस्ताक्षर किये गये।
साक्षी :-

1. नाम - श्री महेश जैन
पुत्र - स्व. श्री केशरी चन्द्र जैन
व्यवसाय - व्यापार
निवास स्थान - 4 म 1 ए, जवाहर नगर, जयपुर

उपायुक्त एवं प्राधिकृत अधिकारी
राक्षम अधिकारी के हस्ताक्षर
(सं. नं. 10)

साक्षी के हस्ताक्षर

साक्षी के हस्ताक्षर

For WAVES HOTELS & ESTATES PVT. LTD.

खरीददार/खातेदार के हस्ताक्षर
DIRECTOR

Mahesh Jain
साक्षी के हस्ताक्षर

Government of Rajasthan
Forest, Environment & Climate Change Department

F.No.6(3)Env/2017 Part I

Dated 26.09.2023

Circular

Eco Sensitive Zones (ESZs) are notified around Protected Areas (PAs) to provide required buffer. ESZs have already been notified for many PAs while for many others, the process of notifying ESZs is in various stages.

After notification of ESZ, Zonal Master Plan (ZMP) is supposed to be prepared and published to provide guidance for taking up various economic activities in these areas. Preparation and publication of ZMPs for few ESZs has been done and for others, it is in various stages.

Reference are being received regarding regulation of activities in ESZs, which have been notified but for which ZMPs have not been finalized as well as those where ESZs are yet to be notified and thus have default width of 10 kms.

The matter has been examined and to provide required clarity, following guidelines are hereby issued:

1. For PAs for which ESZs notification have been issued but ZMPs are yet to be finalized:

Notifications for ESZs use words "existing" and "new" with respect to hotels, resorts etc. It is hereby clarified that such hotels, resorts, etc. would be considered "existing", which are having any of the following documents prior to date of issue of notification for that ESZ:-

- (i) Electricity connection for non-agricultural use.
- (ii) Approval by Tourism Department as tourism unit.
- (iii) Conversion order/ Patta for non-agricultural use.
- (iv) Building plan approval.
- (v) Order regarding change in land use.
- (vi) Proof of deposit of tax as hotel, resort, etc.
- (vii) CTE/ CTO/ Environmental clearance.

Hotels, resorts, etc. which don't have any of these documents prior to the date of issue of notification for that ESZ would be considered "new".

Validity unknown

Digitally signed by Monali Sen
Designation : Director Cum Joint
Secretary
Date: 2023.09.26 10:45:33 IST
Reason: Approved

RajKaj Ref No. : 4785371



2. PAs for which ESZ is yet to be notified:

These are cases where default ESZ is 10 km around PA. ESZ notification for such PAs would be issued only after the issue of this Circular. Such notifications for ESZs are also likely to have classification of hotels, resorts, etc. in two categories– “new” and “existing”. Accordingly it is clarified that such hotels, resorts, etc. in the area of default ESZ of such PAs may be considered “existing”, which have any of the seven categories of documents listed in this Circular, issued prior to the date of issue of this circular or the date of issue of notification for that ESZ, whichever is later.

Rajasthan State Pollution Control Board and District Monitoring Committee of ESZs shall use this guidance for deciding and regulation of cases of these categories in ESZs.

(Monali Sen, IFS)
Director cum Joint Secretary

Copy to :

1. Special Assistant to Hon’ble Minister, Environment & Forests, Govt. of Rajasthan, Jaipur.
2. PS to Additional Chief Secretary, Revenue Department, Govt. of Rajasthan, Jaipur.
3. PS to Principal Secretary, UDH Department, Govt. of Rajasthan, Jaipur.
4. PS to Principal Secretary, Tourism Department, Govt. of Rajasthan, Jaipur.
5. PS to Secretary, Local Self Government, Govt. of Rajasthan, Jaipur.
6. Principal Chief Conservator of Forest & Head of Forest Force(HoFF), Rajasthan, Jaipur with request to circulate it to all concerned.
7. Principal Chief Conservator of Forest & Chief Wild Life Warden(CWLW), Rajasthan, Jaipur.
8. All Divisional Commissioners, Rajasthan.
9. All District Collectors, Rajasthan.
10. Guard File.

Director cum Joint Secretary

Validity unknown

Digitally signed by Monali Sen
Designation : Director Cum Joint
Secretary
Date: 2023.09.26 10:45:33 IST
Reason: Approved

RajKaj Ref No. : 4785371



Patna Club Hotel Project



जयपुर विकास प्राधिकरण, जयपुर

शहरी जमाबंदी के आधार पर (वाणिज्यिक) होटल प्रयोजनों के लिए
जायपुरी योजना के अन्तर्गत भूमिका एकल बट्टा-विलेख



उपरोक्त भू-आपत्त अतिनिघन, 1998 की धारा 00ख के प्रावधानों के अन्तर्गत आर्षदित भू-उपयोग हेतु।

एक इकरानामा जो आज दिनांक 12.11.2011 को, आर्षदित/विक्रय-पत्र संख्या 197/2011 तम
जो उपरोक्त राज्य के राज्यपाल जिन्हें इसके परचात मन्त्रालय द्वारा सम्मोहित किया गया है और दूसरी
आज मन्त्र वेरल होटल एण्ड एस्टेट प्रा.लि. जरिये निदेशक श्री जयपुरी योजना पुनः श्री देवराज मुन्देरा स.जि.
जयपुर 141, मुन्देरा हाउस जवाहर नगर, गोरगांव (परिसर) मुन्देरा-62 (जि.प.स. 141) के परचात बट्टेदार कह कर
नियमित किया गया है और इस बाबत में जहाँ कहीं प्रकृत से विज्ञापन अर्थ निकलने के उद्देश्यसे, निर्वाहक,
नियंत्रक, अतिनिघ और मुन्तखीन असेह भी सम्मिलित होंगे। निम्न लिखी गयी है।

इस बात का ताकी है कि राजस्थान पर्यटन इकाई नीति 2007 के अन्तर्गत जयपुर में नियमन राशि एवं विकास
कृत न कृत रखा गया है। (और जिसकी रसीद सरकार द्वारा स्वीकार करती है) और इन्हें उल्लेखित शर्तों
के अन्तर्गत, जो बट्टेदार द्वारा निर्धारित तथा पालन किए जाने वाले हैं, परन्तु इनके द्वारा बट्टेदार को
जाने अ यह तमान प्लॉट (जो इसके बाद उक्त भूखण्ड कहें और सम्मोहित किया गया है) का नियमन और पुनः
पर्यटन करती है जो ग्राम नगर सुभावतान तहसील आनेर जिला जयपुर के अन्तर्गत नम्बर 28, 29, 30, 31, 32, 33,
34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000, 1001, 1002, 1003, 1004, 1005, 1006, 1007, 1008, 1009, 1010, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1020, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1030, 1031, 1032, 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1040, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1050, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1060, 1061, 1062, 1063, 1064, 1065, 1066, 1067, 1068, 1069, 1070, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079, 1080, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1090, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1160, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1170, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1180, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1190, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1200, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1270, 1271, 1272, 1273, 1274, 1275, 1276, 1277, 1278, 1279, 1280, 1281, 1282, 1283, 1284, 1285, 1286, 1287, 1288, 1289, 1290, 1291, 1292, 1293, 1294, 1295, 1296, 1297, 1298, 1299, 1300, 1301, 1302, 1303, 1304, 1305, 1306, 1307, 1308, 1309, 1310, 1311, 1312, 1313, 1314, 1315, 1316, 1317, 1318, 1319, 1320, 1321, 1322, 1323, 1324, 1325, 1326, 1327, 1328, 1329, 1330, 1331, 1332, 1333, 1334, 1335, 1336, 1337, 1338, 1339, 1340, 1341, 1342, 1343, 1344, 1345, 1346, 1347, 1348, 1349, 1350, 1351, 1352, 1353, 1354, 1355, 1356, 1357, 1358, 1359, 1360, 1361, 1362, 1363, 1364, 1365, 1366, 1367, 1368, 1369, 1370, 1371, 1372, 1373, 1374, 1375, 1376, 1377, 1378, 1379, 1380, 1381, 1382, 1383, 1384, 1385, 1386, 1387, 1388, 1389, 1390, 1391, 1392, 1393, 1394, 1395, 1396, 1397, 1398, 1399, 1400, 1401, 1402, 1403, 1404, 1405, 1406, 1407, 1408, 1409, 1410, 1411, 1412, 1413, 1414, 1415, 1416, 1417, 1418, 1419, 1420, 1421, 1422, 1423, 1424, 1425, 1426, 1427, 1428, 1429, 1430, 1431, 1432, 1433, 1434, 1435, 1436, 1437, 1438, 1439, 1440, 1441, 1442, 1443, 1444, 1445, 1446, 1447, 1448, 1449, 1450, 1451, 1452, 1453, 1454, 1455, 1456, 1457, 1458, 1459, 1460, 1461, 1462, 1463, 1464, 1465, 1466, 1467, 1468, 1469, 1470, 1471, 1472, 1473, 1474, 1475, 1476, 1477, 1478, 1479, 1480, 1481, 1482, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1491, 1492, 1493, 1494, 1495, 1496, 1497, 1498, 1499, 1500, 1501, 1502, 1503, 1504, 1505, 1506, 1507, 1508, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1517, 1518, 1519, 1520, 1521, 1522, 1523, 1524, 1525, 1526, 1527, 1528, 1529, 1530, 1531, 1532, 1533, 1534, 1535, 1536, 1537, 1538, 1539, 1540, 1541, 1542, 1543, 1544, 1545, 1546, 1547, 1548, 1549, 1550, 1551, 1552, 1553, 1554, 1555, 1556, 1557, 1558, 1559, 1560, 1561, 1562, 1563, 1564, 1565, 1566, 1567, 1568, 1569, 1570, 1571, 1572, 1573, 1574, 1575, 1576, 1577, 1578, 1579, 1580, 1581, 1582, 1583, 1584, 1585, 1586, 1587, 1588, 1589, 1590, 1591, 1592, 1593, 1594, 1595, 1596, 1597, 1598, 1599, 1600, 1601, 1602, 1603, 1604, 1605, 1606, 1607, 1608, 1609, 1610, 1611, 1612, 1613, 1614, 1615, 1616, 1617, 1618, 1619, 1620, 1621, 1622, 1623, 1624, 1625, 1626, 1627, 1628, 1629, 1630, 1631, 1632, 1633, 1634, 1635, 1636, 1637, 1638, 1639, 1640, 1641, 1642, 1643, 1644, 1645, 1646, 1647, 1648, 1649, 1650, 1651, 1652, 1653, 1654, 1655, 1656, 1657, 1658, 1659, 1660, 1661, 1662, 1663, 1664, 1665, 1666, 1667, 1668, 1669, 1670, 1671, 1672, 1673, 1674, 1675, 1676, 1677, 1678, 1679, 1680, 1681, 1682, 1683, 1684, 1685, 1686, 1687, 1688, 1689, 1690, 1691, 1692, 1693, 1694, 1695, 1696, 1697, 1698, 1699, 1700, 1701, 1702, 1703, 1704, 1705, 1706, 1707, 1708, 1709, 1710, 1711, 1712, 1713, 1714, 1715, 1716, 1717, 1718, 1719, 1720, 1721, 1722, 1723, 1724, 1725, 1726, 1727, 1728, 1729, 1730, 1731, 1732, 1733, 1734, 1735, 1736, 1737, 1738, 1739, 1740, 1741, 1742, 1743, 1744, 1745, 1746, 1747, 1748, 1749, 1750, 1751, 1752, 1753, 1754, 1755, 1756, 1757, 1758, 1759, 1760, 1761, 1762, 1763, 1764, 1765, 1766, 1767, 1768, 1769, 1770, 1771, 1772, 1773, 1774, 1775, 1776, 1777, 1778, 1779, 1780, 1781, 1782, 1783, 1784, 1785, 1786, 1787, 1788, 1789, 1790, 1791, 1792, 1793, 1794, 1795, 1796, 1797, 1798, 1799, 1800, 1801, 1802, 1803, 1804, 1805, 1806, 1807, 1808, 1809, 1810, 1811, 1812, 1813, 1814, 1815, 1816, 1817, 1818, 1819, 1820, 1821, 1822, 1823, 1824, 1825, 1826, 1827, 1828, 1829, 1830, 1831, 1832, 1833, 1834, 1835, 1836, 1837, 1838, 1839, 1840, 1841, 1842, 1843, 1844, 1845, 1846, 1847, 1848, 1849, 1850, 1851, 1852, 1853, 1854, 1855, 1856, 1857, 1858, 1859, 1860, 1861, 1862, 1863, 1864, 1865, 1866, 1867, 1868, 1869, 1870, 1871, 1872, 1873, 1874, 1875, 1876, 1877, 1878, 1879, 1880, 1881, 1882, 1883, 1884, 1885, 1886, 1887, 1888, 1889, 1890, 1891, 1892, 1893, 1894, 1895, 1896, 1897, 1898, 1899, 1900, 1901, 1902, 1903, 1904, 1905, 1906, 1907, 1908, 1909, 1910, 1911, 1912, 1913, 1914, 1915, 1916, 1917, 1918, 1919, 1920, 1921, 1922, 1923, 1924, 1925, 1926, 1927, 1928, 1929, 1930, 1931, 1932, 1933, 1934, 1935, 1936, 1937, 1938, 1939, 1940, 1941, 1942, 1943, 1944, 1945, 1946, 1947, 1948, 1949, 1950, 1951, 1952, 1953, 1954, 1955, 1956, 1957, 1958, 1959, 1960, 1961, 1962, 1963, 1964, 1965, 1966, 1967, 1968, 1969, 1970, 1971, 1972, 1973, 1974, 1975, 1976, 1977, 1978, 1979, 1980, 1981, 1982, 1983, 1984, 1985, 1986, 1987, 1988, 1989, 1990, 1991, 1992, 1993, 1994, 1995, 1996, 1997, 1998, 1999, 2000, 2001, 2002, 2003, 2004, 2005, 2006, 2007, 2008, 2009, 2010, 2011, 2012, 2013, 2014, 2015, 2016, 2017, 2018, 2019, 2020, 2021, 2022, 2023, 2024, 2025, 2026, 2027, 2028, 2029, 2030, 2031, 2032, 2033, 2034, 2035, 2036, 2037, 2038, 2039, 2040, 2041, 2042, 2043, 2044, 2045, 2046, 2047, 2048, 2049, 2050, 2051, 2052, 2053, 2054, 2055, 2056, 2057, 2058, 2059, 2060, 2061, 2062, 2063, 2064, 2065, 2066, 2067, 2068, 2069, 2070, 2071, 2072, 2073, 2074, 2075, 2076, 2077, 2078, 2079, 2080, 2081, 2082, 2083, 2084, 2085, 2086, 2087, 2088, 2089, 2090, 2091, 2092, 2093, 2094, 2095, 2096, 2097, 2098, 2099, 2100, 2101, 2102, 2103, 2104, 2105, 2106,



Hotel Paper

दूरभाष : 2569696 } PBX

जयपुर विकास प्राधिकरण

इन्दिरा सर्किल, जवाहर लाल नेहरू मार्ग, जयपुर-302 004

ज.वि.प्रा./स.स./बी.पी.सी.(बीपी)/2016/डी-2342

क्रमांक

श्री पॉरस डी गुन्देचा,
निदेशक,
वेब्स होटल्स एण्ड एस्टेट्स प्रा.लि.,
141, गुन्देचा हाउस,
जवाहर नगर, गोरगांव (प.),
मुम्बई-400062

दिनांक 27/10/2016

विषय :- खसरा नम्बर 28 से 34 तथा 130 से 135, ग्राम नांगल सुसावतान, तहसील आमेर, जयपुर के प्रस्तावित होटल के संशोधित भवन मानचित्र अनुमोदन एवं अधिवास प्रमाण पत्र बाबत।

महोदय,

उपरोक्त विषयान्तर्गत आपका उक्त प्रकरण भवन मानचित्र समिति (बीपी) की 186वीं बैठक दिनांक 16.09.2016 में प्रस्तुत किया गया था, जिसमें लिये गये निर्णयानुसार खसरा नम्बर 28 से 34 तथा 130 से 135, ग्राम नांगल सुसावतान, तहसील आमेर, जयपुर के प्रस्तावित होटल के संशोधित भवन मानचित्र अनुमोदन एवं अधिवास (कम्प्लीशन) प्रमाण पत्र जारी किया जाता है।

अधिवास (कम्प्लीशन) प्रमाण पत्र जारी करने के पश्चात् मौके पर कोई भी परिवर्तन नहीं किया जावे। यदि परिवर्तन किया जाता है तो उसे अनाधिकृत निर्माण की श्रेणी में माना जावेगा।

संलग्न:- मानचित्रों की प्रति का 1 सेट (13 मानचित्र)

भवदीय
27/10/16
(नीरज तिवाड़ी)
वरिष्ठ नगर नियोजक एवं
सदस्य सचिव,
भवन मानचित्र समिति (बीपी)
जयपुर विकास प्राधिकरण, जयपुर।

प्रतिलिपि :-

1. मुख्य नियन्त्रक (प्रवर्तन), जयपुर विकास प्राधिकरण, जयपुर को मानचित्रों की प्रति (13 मानचित्र) संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित है।
2. उपायुक्त, जोन-13, जयपुर विकास प्राधिकरण, जयपुर को मानचित्रों की प्रति (13 मानचित्र) संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित है।
3. उप नगर नियोजक, बीपीसी-बीपी, जविप्रा, जयपुर को साईट निरीक्षण पत्रावली हेतु मानचित्रों की प्रति (13 मानचित्र) संलग्न कर अग्रिम कार्यवाही हेतु प्रेषित है।

वरिष्ठ नगर नियोजक एवं
सदस्य सचिव,
भवन मानचित्र समिति (बीपी)
जयपुर विकास प्राधिकरण, जयपुर।

NH No.8 ROAD 92.00M WIDE

NH No.8 ROAD 90.00M WIDE

PARKING PROVISIONS
 PROPOSED: 340 E.C.U.
 REQUIRED: 102.10 E.C.U.
 EXCESS: 237.90 E.C.U.

PLANNING PROVISIONS
 PROPOSED: 102.10 E.C.U.
 REQUIRED: 102.10 E.C.U.
 EXCESS: 0.00 E.C.U.

75% PROVISIONS
 PROPOSED: 255.75 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 179.25 E.C.U.

PROPOSED HOTEL BLDG. ON 80% SITES
 PROPOSED: 237.90 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 161.40 E.C.U.

PROPOSED HOTEL BLDG. ON 75% SITES
 PROPOSED: 224.25 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 147.75 E.C.U.

PROPOSED HOTEL BLDG. ON 50% SITES
 PROPOSED: 171.45 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 94.95 E.C.U.

PROPOSED HOTEL BLDG. ON 25% SITES
 PROPOSED: 85.72 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 9.22 E.C.U.

MANAGEMENT OF GREEN SPACE
 PROPOSED: 102.10 E.C.U.
 REQUIRED: 102.10 E.C.U.
 EXCESS: 0.00 E.C.U.

PROPOSED HOTEL BLDG. ON 80% SITES
 PROPOSED: 237.90 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 161.40 E.C.U.

PROPOSED HOTEL BLDG. ON 75% SITES
 PROPOSED: 224.25 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 147.75 E.C.U.

PROPOSED HOTEL BLDG. ON 50% SITES
 PROPOSED: 171.45 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 94.95 E.C.U.

PROPOSED HOTEL BLDG. ON 25% SITES
 PROPOSED: 85.72 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 9.22 E.C.U.

AREA STATEMENT

1. BALANCE AREA OF PLOT (A.1)	22,489.28
2. BALANCE AREA OF PLOT (A.2)	1.33
3. BALANCE AREA OF PLOT (A.3)	29,910.74
4. TOTAL PROPOSED AREA	906,210.42
5. BALANCE AREA OF PLOT (A.4)	7,871.24
6. BALANCE AREA OF PLOT (A.5)	4,621.03
7. BALANCE AREA OF PLOT (A.6)	340.00
8. BALANCE AREA OF PLOT (A.7)	340.00
9. BALANCE AREA OF PLOT (A.8)	340.00
10. BALANCE AREA OF PLOT (A.9)	340.00
11. BALANCE AREA OF PLOT (A.10)	340.00
12. BALANCE AREA OF PLOT (A.11)	340.00
13. BALANCE AREA OF PLOT (A.12)	340.00
14. BALANCE AREA OF PLOT (A.13)	340.00
15. BALANCE AREA OF PLOT (A.14)	340.00
16. BALANCE AREA OF PLOT (A.15)	340.00
17. BALANCE AREA OF PLOT (A.16)	340.00
18. BALANCE AREA OF PLOT (A.17)	340.00
19. BALANCE AREA OF PLOT (A.18)	340.00
20. BALANCE AREA OF PLOT (A.19)	340.00
21. BALANCE AREA OF PLOT (A.20)	340.00
22. BALANCE AREA OF PLOT (A.21)	340.00
23. BALANCE AREA OF PLOT (A.22)	340.00
24. BALANCE AREA OF PLOT (A.23)	340.00
25. BALANCE AREA OF PLOT (A.24)	340.00
26. BALANCE AREA OF PLOT (A.25)	340.00
27. BALANCE AREA OF PLOT (A.26)	340.00
28. BALANCE AREA OF PLOT (A.27)	340.00
29. BALANCE AREA OF PLOT (A.28)	340.00
30. BALANCE AREA OF PLOT (A.29)	340.00
31. BALANCE AREA OF PLOT (A.30)	340.00
32. BALANCE AREA OF PLOT (A.31)	340.00
33. BALANCE AREA OF PLOT (A.32)	340.00
34. BALANCE AREA OF PLOT (A.33)	340.00
35. BALANCE AREA OF PLOT (A.34)	340.00
36. BALANCE AREA OF PLOT (A.35)	340.00
37. BALANCE AREA OF PLOT (A.36)	340.00
38. BALANCE AREA OF PLOT (A.37)	340.00
39. BALANCE AREA OF PLOT (A.38)	340.00
40. BALANCE AREA OF PLOT (A.39)	340.00
41. BALANCE AREA OF PLOT (A.40)	340.00
42. BALANCE AREA OF PLOT (A.41)	340.00
43. BALANCE AREA OF PLOT (A.42)	340.00
44. BALANCE AREA OF PLOT (A.43)	340.00
45. BALANCE AREA OF PLOT (A.44)	340.00
46. BALANCE AREA OF PLOT (A.45)	340.00
47. BALANCE AREA OF PLOT (A.46)	340.00
48. BALANCE AREA OF PLOT (A.47)	340.00
49. BALANCE AREA OF PLOT (A.48)	340.00
50. BALANCE AREA OF PLOT (A.49)	340.00
51. BALANCE AREA OF PLOT (A.50)	340.00
52. BALANCE AREA OF PLOT (A.51)	340.00
53. BALANCE AREA OF PLOT (A.52)	340.00
54. BALANCE AREA OF PLOT (A.53)	340.00
55. BALANCE AREA OF PLOT (A.54)	340.00
56. BALANCE AREA OF PLOT (A.55)	340.00
57. BALANCE AREA OF PLOT (A.56)	340.00
58. BALANCE AREA OF PLOT (A.57)	340.00
59. BALANCE AREA OF PLOT (A.58)	340.00
60. BALANCE AREA OF PLOT (A.59)	340.00
61. BALANCE AREA OF PLOT (A.60)	340.00
62. BALANCE AREA OF PLOT (A.61)	340.00
63. BALANCE AREA OF PLOT (A.62)	340.00
64. BALANCE AREA OF PLOT (A.63)	340.00
65. BALANCE AREA OF PLOT (A.64)	340.00
66. BALANCE AREA OF PLOT (A.65)	340.00
67. BALANCE AREA OF PLOT (A.66)	340.00
68. BALANCE AREA OF PLOT (A.67)	340.00
69. BALANCE AREA OF PLOT (A.68)	340.00
70. BALANCE AREA OF PLOT (A.69)	340.00
71. BALANCE AREA OF PLOT (A.70)	340.00
72. BALANCE AREA OF PLOT (A.71)	340.00
73. BALANCE AREA OF PLOT (A.72)	340.00
74. BALANCE AREA OF PLOT (A.73)	340.00
75. BALANCE AREA OF PLOT (A.74)	340.00
76. BALANCE AREA OF PLOT (A.75)	340.00
77. BALANCE AREA OF PLOT (A.76)	340.00
78. BALANCE AREA OF PLOT (A.77)	340.00
79. BALANCE AREA OF PLOT (A.78)	340.00
80. BALANCE AREA OF PLOT (A.79)	340.00
81. BALANCE AREA OF PLOT (A.80)	340.00
82. BALANCE AREA OF PLOT (A.81)	340.00
83. BALANCE AREA OF PLOT (A.82)	340.00
84. BALANCE AREA OF PLOT (A.83)	340.00
85. BALANCE AREA OF PLOT (A.84)	340.00
86. BALANCE AREA OF PLOT (A.85)	340.00
87. BALANCE AREA OF PLOT (A.86)	340.00
88. BALANCE AREA OF PLOT (A.87)	340.00
89. BALANCE AREA OF PLOT (A.88)	340.00
90. BALANCE AREA OF PLOT (A.89)	340.00
91. BALANCE AREA OF PLOT (A.90)	340.00
92. BALANCE AREA OF PLOT (A.91)	340.00
93. BALANCE AREA OF PLOT (A.92)	340.00
94. BALANCE AREA OF PLOT (A.93)	340.00
95. BALANCE AREA OF PLOT (A.94)	340.00
96. BALANCE AREA OF PLOT (A.95)	340.00
97. BALANCE AREA OF PLOT (A.96)	340.00
98. BALANCE AREA OF PLOT (A.97)	340.00
99. BALANCE AREA OF PLOT (A.98)	340.00
100. BALANCE AREA OF PLOT (A.99)	340.00
101. BALANCE AREA OF PLOT (A.100)	340.00

PARKING PLAN

NO.	DESCRIPTION	AREA (SQ. M)	NO. OF SPACES
1	PARKING SPACE	1.50	1
2	PARKING SPACE	1.50	1
3	PARKING SPACE	1.50	1
4	PARKING SPACE	1.50	1
5	PARKING SPACE	1.50	1
6	PARKING SPACE	1.50	1
7	PARKING SPACE	1.50	1
8	PARKING SPACE	1.50	1
9	PARKING SPACE	1.50	1
10	PARKING SPACE	1.50	1
11	PARKING SPACE	1.50	1
12	PARKING SPACE	1.50	1
13	PARKING SPACE	1.50	1
14	PARKING SPACE	1.50	1
15	PARKING SPACE	1.50	1
16	PARKING SPACE	1.50	1
17	PARKING SPACE	1.50	1
18	PARKING SPACE	1.50	1
19	PARKING SPACE	1.50	1
20	PARKING SPACE	1.50	1
21	PARKING SPACE	1.50	1
22	PARKING SPACE	1.50	1
23	PARKING SPACE	1.50	1
24	PARKING SPACE	1.50	1
25	PARKING SPACE	1.50	1
26	PARKING SPACE	1.50	1
27	PARKING SPACE	1.50	1
28	PARKING SPACE	1.50	1
29	PARKING SPACE	1.50	1
30	PARKING SPACE	1.50	1
31	PARKING SPACE	1.50	1
32	PARKING SPACE	1.50	1
33	PARKING SPACE	1.50	1
34	PARKING SPACE	1.50	1
35	PARKING SPACE	1.50	1
36	PARKING SPACE	1.50	1
37	PARKING SPACE	1.50	1
38	PARKING SPACE	1.50	1
39	PARKING SPACE	1.50	1
40	PARKING SPACE	1.50	1
41	PARKING SPACE	1.50	1
42	PARKING SPACE	1.50	1
43	PARKING SPACE	1.50	1
44	PARKING SPACE	1.50	1
45	PARKING SPACE	1.50	1
46	PARKING SPACE	1.50	1
47	PARKING SPACE	1.50	1
48	PARKING SPACE	1.50	1
49	PARKING SPACE	1.50	1
50	PARKING SPACE	1.50	1
51	PARKING SPACE	1.50	1
52	PARKING SPACE	1.50	1
53	PARKING SPACE	1.50	1
54	PARKING SPACE	1.50	1
55	PARKING SPACE	1.50	1
56	PARKING SPACE	1.50	1
57	PARKING SPACE	1.50	1
58	PARKING SPACE	1.50	1
59	PARKING SPACE	1.50	1
60	PARKING SPACE	1.50	1
61	PARKING SPACE	1.50	1
62	PARKING SPACE	1.50	1
63	PARKING SPACE	1.50	1
64	PARKING SPACE	1.50	1
65	PARKING SPACE	1.50	1
66	PARKING SPACE	1.50	1
67	PARKING SPACE	1.50	1
68	PARKING SPACE	1.50	1
69	PARKING SPACE	1.50	1
70	PARKING SPACE	1.50	1
71	PARKING SPACE	1.50	1
72	PARKING SPACE	1.50	1
73	PARKING SPACE	1.50	1
74	PARKING SPACE	1.50	1
75	PARKING SPACE	1.50	1
76	PARKING SPACE	1.50	1
77	PARKING SPACE	1.50	1
78	PARKING SPACE	1.50	1
79	PARKING SPACE	1.50	1
80	PARKING SPACE	1.50	1
81	PARKING SPACE	1.50	1
82	PARKING SPACE	1.50	1
83	PARKING SPACE	1.50	1
84	PARKING SPACE	1.50	1
85	PARKING SPACE	1.50	1
86	PARKING SPACE	1.50	1
87	PARKING SPACE	1.50	1
88	PARKING SPACE	1.50	1
89	PARKING SPACE	1.50	1
90	PARKING SPACE	1.50	1
91	PARKING SPACE	1.50	1
92	PARKING SPACE	1.50	1
93	PARKING SPACE	1.50	1
94	PARKING SPACE	1.50	1
95	PARKING SPACE	1.50	1
96	PARKING SPACE	1.50	1
97	PARKING SPACE	1.50	1
98	PARKING SPACE	1.50	1
99	PARKING SPACE	1.50	1
100	PARKING SPACE	1.50	1



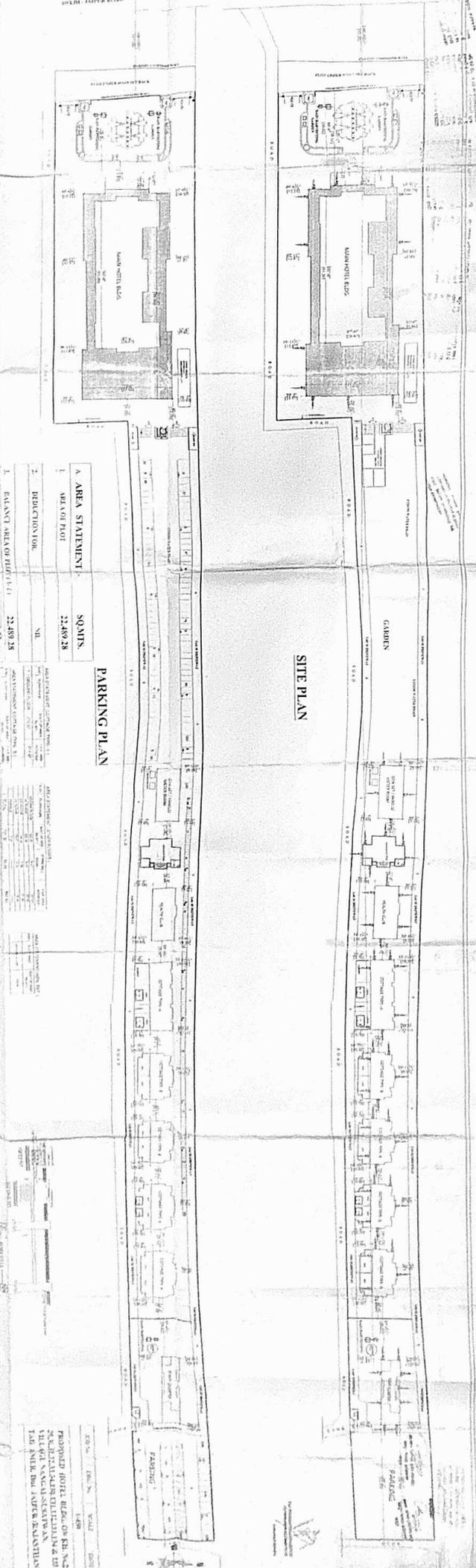
PROPOSED HOTEL BLDG. ON 80% SITES
 PROPOSED: 237.90 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 161.40 E.C.U.

PROPOSED HOTEL BLDG. ON 75% SITES
 PROPOSED: 224.25 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 147.75 E.C.U.

PROPOSED HOTEL BLDG. ON 50% SITES
 PROPOSED: 171.45 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 94.95 E.C.U.

PROPOSED HOTEL BLDG. ON 25% SITES
 PROPOSED: 85.72 E.C.U.
 REQUIRED: 76.50 E.C.U.
 EXCESS: 9.22 E.C.U.

SITE PLAN





Head Office (HDF)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697



Registered

File No : F(HDF)/JAIPUR(Amber)/22(1)/2017-2018/4032-4035

Order No : 2017-2018/HDF/2583

Date: 02/08/2017

Unit Id : 56377

M/s Waves Hotel and Estates (P) Ltd.

801, Hub-Town Solaris, N.S. Phadke MArg, Near Andheri

Flyover, Off. Telli Galli, Andheri East, Mumbai-400 069 ,

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 07/11/2016 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Industry** situated at **Khasra No. 28 to 34 & 130 to 135 Near Police Checkpost Kunda, Jaipur Delhi Highway, village Nangal Susavtan Tehsil:Amber District:JAIPUR** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **17/12/2016 to 30/11/2021** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
HOTEL ACTIVITIES	Activity	118.00 ROOMS

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



Head Office (HDF)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(HDF)/JAIPUR(Amber)/22(1)/2017-2018/4032-4035

Order No : 2017-2018/HDF/2583

Date: 02/08/2017

Unit Id : 56377

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	80.000	NIL	80.000 Plantation / Other secondary uses within Premises

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Boiler (2 nos.)(400KG/HR EACH)	Stack	--	--
D.G. Sets (2 nos.)(625KVA EACH)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	CO PM (at 15% O2) NOx+HC	3.5 g/kW hr 0.2 g/kW hr 4.0 g/kW hr

6 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.



Head Office (HDF)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(HDF)/JAIPUR(Amber)/22(1)/2017-2018/4032-4035

Order No : 2017-2018/HDF/2583

Date: 02/08/2017

Unit Id : 56377

Parameters	Standards
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Total Suspended Solids	Not to exceed 50 mg/l
Phosphate as P	Not to exceed 1.0 mg/l

- 7 That the Hotel shall maintain adequate height of stack along with acoustic enclosures on the D.G.set. Adequate pollution control measures shall also be provided with Boilers.
- 8 That water flow meters shall be maintained at all suitable points to measure quantity of daily water consumption, waste water generation and treated water recycled. Daily record of the same shall be maintained and submitted to the Board.
- 9 That the entire treated waste water shall be utilized within the premises for flushing, cooling, plantation, etc. and zero discharge shall be maintained outside the premises.
- 10 That the total cost of project is Rs. 80.00 crore.
- 11 That total fresh water consumption of the Hotel shall not exceed 90 KLD.
- 12 That the Hotel shall comply with the standards as prescribed vide MoEF notification no. GSR 826(E) dated 16.11.2009 with respect to National Ambient Air Quality.
- 13 That the Hotel shall ensure compliance of ambient air quality standards in respect of noise as prescribed under the Environment (Protection) Act and Rules made therein.
- 14 That the Hotel shall install meter at the inlet of STP.
- 15 That the Hotel shall obtain NOC from CGWA within six months, failing which the consent shall be deemed to be revoked.
- 16 That, notwithstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.



Head Office (HDF)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(HDF)/JAIPUR(Amber)/22(1)/2017-2018/4032-4035

Order No : 2017-2018/HDF/2583

Date: 02/08/2017

Unit Id : 56377

17 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

18 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[HDF]

Copy To:-

- 1 Regional Director (Nodel Officer of CGWA), 6-A, Jhalana Doongari, Jaipur 302004 for necessary action at your level.
- 2 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur. Please ensure compliance of consent conditions.
- 3 Master File.

Group Incharge[HDF]



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

www.rpcb.nic.in
Registered

File No : F(HDF)/Jaipur(Amber)/14(1)/2014-2015/7729-7731

Order No : 2014-2015/HDF/1392

Unit Id : 56377

Dispatch Date : 18/02/2015

M/s Waves Hotel and Estates (P) Ltd.

801, Hub-Town Solaris, N.S. Phadke MArg, Near
Andheri Flyover, Off. Telli Galli, Andheri East,
Mumbai-400 069 ,

Sub: **Consent to Establish** under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 15/10/2014 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder, is hereby granted for your **Industry** situated / proposed at **Khasra No. 28 to 34 & 130 to 135 Near Police Checkpost Kunda, Jaipur Delhi Highway, village Nangal Susavtan Tehsil:Amber District:Jaipur**, Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **15/10/2014 to 30/09/2017 or date of Commencement of production / commissioning of the project or activities whichever is earlier.**
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity / Capacity
HOTEL ACTIVITIES	Activity	118.00 ROOMS

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel the project proponent is required to obtain fresh consent to establish.
- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

www.rpcb.nic.in
Registered

File No : F(HDF)/Jaipur(Amber)/14(1)/2014-2015/7729-7731

Order No: 2014-2015/HDF/1392

Dispatch Date: 18/02/2015

Unit Id : 56377

- 5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	80.000	NIL	80.000 Plantation / Other secondary uses within Premises

- 6 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Boilers (2 X 600kg/hr)	Stack	--	--
D. G. sets (2 X 640 kVA)	ACOUSTIC ENCLOSURE , Stack	--	--

- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed by the Board as notified under the Environment (Protection) Act-1986 for disposal Into Inland Surface Water. The main parameters for regular monitoring shall be as under.

Parameters	Standards
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Total Suspended Solids	Not to exceed 50 mg/l
Phosphate as P	Not to exceed 1.0 mg/l





Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

www.rpcb.nic.in
Registered

File No : F(IIDF)/Jaipur(Amber)/14(1)/2014-2015/7729-7731

Order No : 2014-2015/IIDF/1392

Dispatch Date: 18/02/2015

Unit Id : 56377

- 8 That this consent to establish is valid for Hotel having 118 rooms and built up area 10404.60 sqm.
- 9 That the Hotel shall provide adequate height of stack along with acoustic enclosures with the D.G.sets. The hotel shall also provide adequate air pollution control measures with the Boilers.
- 10 That water flow meters shall be provided at all suitable points to measure quantity of daily water consumption, wastewater generation and treated water recycled. Daily record of the same shall be maintained and submitted to the Board.
- 11 That the hotel shall maintain proper oil and grease trap(s) for kitchen wastewater.
- 12 That the unit shall submit the source of fresh water duly approved from the competent authority before commissioning the Hotel.
- 13 That total fresh water consumption shall not exceed 90 kld.
- 14 That the unit shall commission the proposed STP of 100 kld before commencement of the Hotel.
- 15 That the entire treated wastewater shall be utilized within the premises for flushing, cooling, plantation, etc. and zero discharge shall be maintained outside the premises.
- 16 That the total cost of project is Rs. 87.33 crore.
- 17 That the Consent to Establish being issued by the Board is only for the purpose of the Air Act, 1981 and the Water Act, 1974 and the project proponent shall be responsible to ensure for all the permissions regarding conversion of land, approval of map, etc., from the competent authorities and any other permission required under the prevailing Act, Rules and laws.
- 18 That no ground water shall be extracted without permission of Central Ground Water Authority (CGWA) and arrangement of water from outsource shall be valid only from the authorized agencies as per the CGWA guidelines, for which you have also submitted an affidavit dated 27.12.2014.
- 19 That the industry shall comply with the standards as prescribed vide MoEF notification no. GSR 826(E) dated 16.11.2009 with respect to National Ambient Air Quality.
- 20 That the Hotel shall ensure compliance of ambient air quality standards in respect of noise as prescribed under the Environment (Protection) Act and Rules made therein.
- 21 That the Hotel shall install adequately designed rainwater harvesting structure for prevention and recharge of groundwater in and around the area.





Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

www.rpcb.nic.in

Registered

File No : F(HDF)/Jaipur(Amber)/14(1)/2014-2015/7729-7731

Order No: 2014-2015/HDF/1392

Dispatch Date: 18/02/2015

Unit Id : 56377

22 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained under section 27(2) of the Water Act and under section 21(6) of the Air Act to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of compliance of the Water Act and Air Act.

23 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

24 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, beside the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the the relevant provisions of the said Act(s).

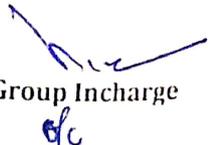
This bears the approval of the competent authority.

Yours Sincerely


Group Incharge

Copy To:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Jaipur. Please ensure compliance of consent conditions.
- 2 Master File.


Group Incharge

Page 4 of 4



Guest Occupancy

Room#	Fol. #	Pax	Reg. #	Guest Name	Company Name
406	1	2	3019	MR CHOUDHARY KUNA	YATRA TG STAYS
420	1	2	3021	MR DHEERENDRA SIN	

 INDANA PALACE, JAIPUR DAILY STAFF STATUS			
DATE	14-5-25	STAFF DETAILS	
SL. NO	DEPARTMENT	TOTAL STAFF	PRESENT STAFF
1	ADMIN	01	1
2	ACCOUNTS	05	02
3	HR	02	02
4	PURCHASE & STORE	02	02
5	IT	02	01
6	SALES	01	01
7	FRONT OFFICE	14	05
8	HOUSE KEEPING	23	08
9	F & B SERVICE	21	09
10	F & B PRODUCTION	23	08
11	ENGINEERING	12	05
12	KST	14	06
13	SECURITY	14	10
	TOTAL	134	60



कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नं. 0141-2700151

ई-मेल: pccf.cwlw.forest@rajasthan.gov.in

क्रमांक: एफ 8 (07)2024 / विधि / मुवजीप्र-02868 / 2024-25

दिनांक: ई-हस्ताक्षर

बैठक कार्यवाही विवरण

दिनांक 07.01.2025 को नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं एवं नाहरगढ अभ्यारण्य के इको सेन्सिटिव जोन में प्रदर्शित सीमाओं में अन्तर के संबंध में प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान, जयपुर की अध्यक्षता में उनके कक्ष में बैठक का आयोजन किया गया। इस बैठक में निम्न अधिकारीगण उपस्थित रहे:—

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
2. श्री के.सी.ए. अरूण प्रसाद, अति० प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए.), राजस्थान, जयपुर।
3. श्री राजेश कुमार गुप्ता, अति० प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
4. श्री के.सी. मीना, अतिरिक्त प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान, जयपुर।
5. श्री टी. मोहनराज, मुख्य वन संरक्षक (वन्यजीव), जयपुर।
6. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), राज० जयपुर।
7. श्री जगदीश चन्द गुप्ता, उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।
8. श्री दिनेश कुमार गुप्ता, उप वन संरक्षक (एफ.सी.ए.), राज० जयपुर।
9. सर्वेयर, कार्या० उप वन संरक्षक, (वन्यजीव), चिडियाघर, जयपुर।

उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर द्वारा बैठक में उपस्थित सदस्यों के समक्ष नाहरगढ अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 को जारी की गई, में उल्लेखित अभ्यारण्य की चारों दिशाओं की सीमाओं के विवरण के बारे में अवगत कराया। नाहरगढ अभ्यारण्य के इको सेन्सिटिव जोन की जारी अधिसूचना दिनांक 08.03.2019 में संलग्न जी टी शीट में अभ्यारण्य की सीमा का अवलोकन कराया। नक्शे पर दर्शायी गई अभ्यारण्य की सीमा को परपल रंग से मार्क किया गया है। उक्त नक्शे में सीमा पर 1 से 100 बिन्दु अंकित किये गये हैं, जबकि अधिसूचना में अभ्यारण्य की सीमा के केवल 11 बिन्दुओं के जी. पी. एस. कोऑर्डिनेट्स की सूची का उल्लेखन किया गया है, जिनसे पूरी अभ्यारण्य की सीमा को प्रदर्शित नहीं किया जा सकता है। नक्शे पर प्रदर्शित/मार्क की गयी अभ्यारण्य की सीमा को अभ्यारण्य की जारी की गई अधिसूचना दिनांक 22.09.1980 के अनुसार पढने पर नक्शे पर प्रदर्शित की गई सीमा में काफी त्रुटियाँ देखने में पायी गई। उक्त नक्शे पर मार्क की गई सीमा एवं अभ्यारण्य की अधिसूचना में अन्तर के कारण माननीय न्यायालयों में काफी संख्या में वाद विचाराधीन हैं। जिनके कारण माननीय न्यायालयों में अलग अलग तरह से जवाब प्रस्तुत करने वाले वादों की संख्या में वृद्धि लगातार हो रही है। उक्त समस्या का समाधान किया जा रहा है।

Signature valid

Digitally signed by Payal Kumar

Designation : Forest Officer, Chief

Conservator Of Forest

Date: 2025.01.09 14:59:55 IST

Reason: Approved



उपरोक्त सभ्य म बठक म उपास्थित समा सदस्या स चचा का गइ आर अभयारण्य का आधसूचना एव नाहरगढ अभयारण्य के इको सेंसेटिव जोन की अधिसूचना दिनांक 08.03.2019 को जारी की गई, के साथ नक्शे पर मिलान कर अध्ययन किया गया। जिसमें सर्वसम्मति से निर्णय लिया गया कि नाहरगढ अभयारण्य की अधिसूचना दिनांक 22.09.1980 के आधार पर राजस्व मैप पर अभयारण्य का नक्शा बनाया जावे। जिसके लिए उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर को दिनांक 17.01.2025 तक समिति के समक्ष नाहरगढ वन्यजीव अभयारण्य का नक्शा प्रस्तुत करने के निर्देश दिये गये। जिसे समीक्षा उपरान्त राज्य सरकार को अनुमोदन हेतु भिजवाया जावेगा। इसके साथ-साथ इको सेंसेटिव जोन की अधिसूचना के आधार पर इको सेंसेटिव जोन का संशोधित नक्शा भी प्रस्तुत किया जावे।

बैठक सधन्यवाद समाप्त हुई।

(पवन कुमार उपाध्याय)

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

क्रमांक: एफ 8 (07)2024/विधि/मुवजीप्र-02868/2024-25

दिनांक: ई-हस्ताक्षर

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. प्रधान मुख्य वन संरक्षक (वन बल प्रमुख) राजस्थान, जयपुर।
2. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
3. अति0 प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान, जयपुर।
4. अतिरिक्त प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
5. अतिरिक्त प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान, जयपुर।
6. मुख्य वन संरक्षक (वन्यजीव), जयपुर।
7. उप वन संरक्षक (आई.टी.), राज0 जयपुर।
8. उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

Signature valid

Digitally signed by Pawan Kumar
Upadhyay
Designation : Principal Chief
Conservator Of Forests
Date: 2025.01.09 14:59:55 IST
Reason: Approved

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नं. 0141-2700151

ई-मेल: pccf.cwlv.forest@rajasthan.gov.in

क्रमांक: एफ 8(07)2024 / विधि / मुवजीप्र-02868 / 2024-25

Jaipur, Date: As Per Sign

बैठक कार्यवाही विवरण

नाहरगढ वन्यजीव अभयारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित पूर्वी सीमा की विवेचना एवं ईको-सेन्सिटिव जोन के संबंध में दिनांक 07.01.2025 को आयोजित बैठक में उप वन संरक्षक, वन्यजीव, चिडियाघर, जयपुर को दिनांक 17.01.2025 तक उक्त अधिसूचना के अनुसार नक्शा तैयार कर प्रस्तुत करने हेतु निर्देशित किया गया था। जिसके क्रम में उप वन संरक्षक वन्यजीव, चिडियाघर द्वारा नक्शा तैयार कर प्रस्तुत किया गया। उक्त के क्रम अद्योहस्ताक्षरकर्ता की अध्यक्षता में दिनांक 21.01.2025 में दोपहर 3.00 बजे आयोजित की गई थी। बैठक में निम्नांकित अधिकारी / कर्मचारी उपस्थित हुए—

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
2. श्री के.सी.ए. अरूण प्रसाद, अति. प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी, एफ.सी.ए., राज0, जयपुर।
3. श्री सुपोंग शशी, मुख्य वन संरक्षक (वन्यजीव), जयपुर।
4. श्री विजय पाल सिंह, उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।
5. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), जयपुर।
6. श्री गिरीश कुमार शर्मा, सर्वेयर, कार्यालय उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।

उपस्थित सदस्यों द्वारा उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर द्वारा प्रस्तुत नक्शों का अवलोकन किया गया। अवलोकन उपरांत नक्शों को अभयारण्य की सीमा विवरण के अनुरूप प्रदर्शित होने में कमियां पाई गई।

इस संबंध में श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर द्वारा सुझाव दिया गया कि राज्य सरकार की अधिसूचना क्रमांक एफ11(39)राज-8/80 दिनांक 22.09.1980 अनुसार नाहरगढ वन्य जीव अभयारण्य की

सीमा विवरण के अनुरूप नक्शा बनाने के लिए यह आवश्यक होगा कि पूरी तैयारी नये सिरे से किया जाना उचित होगा, जिस पर सभी उपस्थित सदस्यों द्वारा सहमति जारी की गई।

अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि) द्वारा सुझाव दिया गया कि राज्य सरकार की अधिसूचना क्रमांक एफ11(39)राज-8/80 दिनांक 22.09.1980 अनुसार नाहरगढ वन्यजीव अभयारण्य क्षेत्र एवं विवरण में दिए गए समस्त गांवों के मूल नक्शे एकत्रित किये जाकर सभी नक्शों को एक साथ बिछाकर नाहरगढ अभयारण्य की सीमा विवरण के अनुसार उन नक्शों के उपर लाईन डाली जाये ताकि सीमा का सही चित्रण हो सके। जिसके संबंध में सभी उपस्थित सदस्यों द्वारा सहमति जारी की गई।

अद्योहस्ताक्षरकर्ता द्वारा निर्देशित किया गया कि उक्त कार्यवाही पूर्ण की जाकर दिनांक 28.01.2025 को दोपहर बाद 3.00 बजे समिति के समक्ष रिपोर्ट प्रस्तुत करें।

बैठक सधन्यवाद समाप्त हुई।

(पवन कुमार उपाध्याय)

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

Jaipur, Date: As Per Sign

क्रमांक: एफ 8(07)2024 / विधि / मुवजीप्र-02868 / 2024-25

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. प्रधान मुख्य वन संरक्षक (हॉफ), राजस्थान, जयपुर।
2. प्रधान मुख्य वन संरक्षक, एफ.सी.ए., राजस्थान, जयपुर।
3. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
4. अतिरिक्त प्रधान मुख्य वन संरक्षक कार्य आयोजना एवं वन बन्दोबस्त, राजस्थान, जयपुर।
5. अतिरिक्त प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
6. मुख्य वन संरक्षक (वन्यजीव), जयपुर।
7. उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।
8. उप वन संरक्षक (आई.टी.), जयपुर।
9. रक्षित पत्रावली।

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

Signature Not Verified

Digitally Signed by P.K.
Upadhyaya
Designation : Principal Chief
Conservator Of Forest
Date :28-01-2025 03:31:53

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना, जयपुर-302004, e-mail – pccf.cwlw.forest@rajasthan.gov.in , Ph.- 0141-2700151

क्रमांक : एफ.8(07)2024 / विधि / मुवजीप्र-02868

दिनांक : ई-हस्ताक्षर

बैठक कार्यवाही विवरण

बैठक सूचना क्रमांक 14394281 दिनांक 26.03.2025 के क्रम में नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं की विवेचना एवं तत्संबंधी कार्यवाही हेतु प्रधान मुख्य वन संरक्षक व मुख्य वन्य जीव प्रतिपालक की अध्यक्षता में द्वितीय बैठक उनके कक्ष में आयोजित की गयी जिसमें निम्न अधिकारीगण उपस्थित हुए।

1. श्री वेंकटेश शर्मा अति० प्रधान मुख्य वन संरक्षक, श्रम एवं विधि अरण्य भवन, जयपुर।
2. श्री राजेश कुमार गुप्ता, अति० प्रधान मुख्य वन संरक्षक, वन्यजीव राजस्थान, जयपुर।
3. श्री टी. मोहन राज, मुख्य वन संरक्षक, वन्यजीव, जयपुर।
4. श्री सी.आर. मीणा, मुख्य वन संरक्षक, कार्य आयो० एवं वन बन्दो० राज०, जयपुर।
5. श्री सुदर्शन शर्मा, उप वन संरक्षक, एफ.सी.ए. जयपुर।
6. श्री अशोक कुमार जैन, उप वन संरक्षक, सूचना प्रौद्योगिकी, जयपुर।
7. श्री विजयपाल सिंह, उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर।
8. श्री प्रेम शंकर मीणा, सहायक वन संरक्षक, नाहरगढ वन्यजीव अभ्यारण्य, जयपुर।
9. श्री गिरीश नारायण शर्मा, सर्वेयर, कार्या० उप वन संरक्षक (वन्यजीव) चिडियाघर।

बैठक प्रारम्भ की जाकर पूर्व की बैठक में दिये गये निर्देशों की प्रगति के संबंध में मुख्य वन्यजीव प्रतिपालक द्वारा अब तक की गयी कार्यवाही के बारे में अवगत कराने हेतु निर्देशित किया गया।

1. श्री वेंकटेश शर्मा अति० प्रधान मुख्य वन संरक्षक, श्रम एवं विधि द्वारा इस क्रम में की जाने वाली कार्यवाही के बारे में संक्षिप्त रूप से अवगत कराते हुए उप वन संरक्षक आई.टी को इस कार्य के लिये अपनाई गयी सम्पूर्ण तकनीकी प्रक्रिया के बारे में विस्तृत रूप से अवगत कराने हेतु निर्देशित किया गया।
2. श्री अशोक कुमार जैन, उप वन संरक्षक आई.टी द्वारा वन्यजीव चिडियाघर वन मंडल से उप वन संरक्षक द्वारा उपलब्ध कराये गये विभिन्न वन भूमि रिकॉर्ड जैसे मूल नोटिफिकेशन, वन भूमि खसरा मैप, खसरा मिलान रिकॉर्ड, एवं अन्य उपलब्ध विभिन्न आदेश आदि के आधार पर तैयार कर वन मंडल द्वारा प्रस्तुत किये गये डिजिटल नक्शों में प्रयुक्त डेटा एवं प्रक्रिया से सदस्यों को अवगत कराया गया।
3. श्री जैन द्वारा दी गयी जानकारी एवं वन भूमि तथा अन्य समस्त संबंधित भूमियों पर नोटिफिकेशन के क्रम में दिशावार विवरण के अनुसार समिति सदस्यों द्वारा विस्तृत चर्चा की गयी।
4. इस प्रकार खसरा स्केल पर खसरा वार जानकारी, अधिसूचित वन भूमि एवं राजस्व व अन्य सभी प्रकार की भूमियों की स्थितियों का आंकलन करते हुये अभ्यारण्य की डिजिटल सीमा लाईन को प्रस्तुत नक्शों पर इंगित करने हेतु आवश्यक कार्यवाही बाबत उप वन संरक्षक आई०टी० एवं उप वन संरक्षक, वन्य जीव चिडियाघर को निर्देशित किया गया।
5. इस अभ्यारण्य सीमा लाईन को डिजिटल रूप में बनाये जाने हेतु उप वन संरक्षक आई.टी श्री जैन द्वारा दिनांक 01 अप्रैल 2025 तक पूर्ण करने का आश्वासन दिया गया।
6. श्री वेंकटेश शर्मा अति० प्रधान मुख्य वन संरक्षक, श्रम एवं विधि द्वारा उप वन संरक्षक आई.टी को अपनायी गयी तकनीक कार्यप्रणाली (SOP) का सरल भाषा में विवरण तैयार कर अगामी बैठक में प्रस्तुत करने हेतु निर्देशित किया गया।
7. अभ्यारण्य क्षेत्र के संबंध में सभी प्रकार की भूमि से संबंधित आवश्यक पत्रावली के रूप में तैयार कर मुख्य वन्य जीव प्रतिपालक को उपलब्ध कराने हेतु उप वन संरक्षक, वन्य जीव चिडियाघर को निर्देशित किया गया।

Signature Not Verified

Digitally signed by Shilpa Mehra

Designation: Principal Officer

Conservation Of Forest

Date: 2025.04.03 04:25:54 IST

Reason: Approved

8. इसी प्रकार अभ्यारण्य क्षेत्र की उक्त प्रक्रिया से इंगित की जाने वाली सीमा लाईन के ग्रामवार सीमा इंगितीकरण के औचित्य विवरण भी सर्वेयर कार्यालय हाजा उप वन संरक्षक चिडियाघर जयपुर द्वारा तैयार किये जाने हेतु उन्हें निर्देशित किया गया जिसमें समस्त प्रकार की भूमि का विस्तृत विवरण उल्लेखित किया जावे कि संबंधित ग्राम की भूमि किस कारण छोड़ी गयी है अथवा जोड़ी गयी है।
9. बैठक चर्चा के दौरान यह भी निर्देशित किया गया कि उक्तानुसार तैयार किये गये नक्शे के आधार पर उप वन संरक्षक वन्यजीव चिडियाघर जयपुर द्वारा भौतिक रूप से मौके की स्थिति का परीक्षण/मुआयना करवाया जावे जिससे मौके की वर्तमान वास्तविक स्थिति की सही जानकारी ली जा सके।

बैठक सधन्यवाद समाप्त हुई एवं अगली बैठक दिनांक 04.04.2025 को सांय 5.00 बजे नियत कर उप वन संरक्षक (वन्यजीव) चिडियाघर को ग्राउन्ड ट्रथिंग की रिपोर्ट के साथ उपस्थित होने के निर्देश दिये गये।

(शिखा मेहरा)

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक
राजस्थान

क्रमांक : एफ.8(07)2024 / विधि / मुवजीप्र-02868

दिनांक : ई-हस्ताक्षर

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. निजी सचिव, प्रधान मुख्य वन संरक्षक, (वन बल प्रमुख) राजस्थान जयपुर।
2. निजी सचिव, प्रधान मुख्य वन संरक्षक एवं मुख्य वन्य जीव प्रतिपालक राज0 जयपुर।
3. निजी सचिव, अति0 प्रधान मुख्य वन संरक्षक, श्रम एवं विधि, राजस्थान जयपुर।
4. निजी सचिव, अति0 प्रधान मुख्य वन संरक्षक, एफ.सी.ए., राजस्थान जयपुर।
5. निजी सचिव, अतिरिक्त प्रधान मुख्य वन संरक्षक, वन्यजीव राजस्थान, जयपुर।
6. मुख्य वन संरक्षक, कार्य आयोजना एवं वन बन्दोंबस्त, राजस्थान, जयपुर।
7. उप वन संरक्षक, सूचना प्रौद्योगिकी, अरण्य भवन जयपुर।
8. उप वन संरक्षक (वन्यजीव) चिडियाघर, राजस्थान, जयपुर

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक
राजस्थान

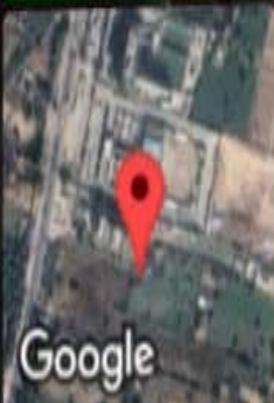
Signature Not Verified

Digitally signed by Shikha Mehra
Designation : Principal Chief
Conservator Of Forest
Date: 2025.04.03 04:25:54 IST
Reason: Approved



GPS Map Camera

Check In



Kukas, Rajasthan, India
2v8j+f54, Kunda, Amer, Kukas, Rajasthan 302028, India
Lat 27.014807° Long 75.881203°
14/05/2025 02:18 PM GMT +05:30

Google

